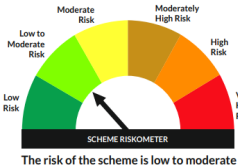
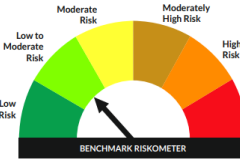


SCHEME INFORMATION DOCUMENT

Axis CRISIL IBX 50:50 Gilt Plus SDL June 2028 Index Fund

(An open ended Target Maturity index fund investing in constituents of CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028. Relatively High interest rate risk and Relatively Low Credit Risk.)

This product is suitable for investors who are seeking*: - Income over long term - The scheme that seeks to provide Investment returns corresponding to the total returns of the securities as represented by CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028, subject to tracking errors.	Scheme Risk-o-meter 	Benchmark Risk-o-meter  CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028	POTENTIAL RISK CLASS			
	Credit Risk →	Relatively Low (Class A)	Moderate (Class B)	Relatively High (Class C)		
	Interest Rate Risk ↓					
	Relatively Low (Class I)					
	Moderate (Class II)					
Relatively High (Class III)	A-III					

***Investors should consult their financial advisers if in doubt about whether the product is suitable for them.**

Continuous offer for Units at NAV based prices

Name of Mutual Fund	:	Axis Mutual Fund
Name of Asset Management Company	:	Axis Asset Management Company Ltd.
Name of Trustee Company	:	Axis Mutual Fund Trustee Ltd
Addresses, Website of the entities	:	One Lodha Place, 22nd & 23rd Floor, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, Pin Code – 400013 www.axismf.com
Name of the Sponsor	:	Axis Bank Ltd.

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 2026, (herein after referred to as SEBI(MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Axis Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on www.axismf.com.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated April 30, 2026.

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SECTION I

Part I. HIGHLIGHTS/SUMMARY OF THE SCHEME

Sr. No.	Title	Description
I.	Name of the scheme	Axis CRISIL IBX 50:50 Gilt Plus SDL June 2028 Index Fund ('the Scheme') <i>(w.e.f. close of business hours of 30th April 2026, Axis Nifty AAA Bond Plus SDL Apr 2026 50:50 ETF and Axis Nifty AAA Bond Plus SDL Apr 2026 50:50 ETF FOF have been merged into the Scheme)</i>
II.	Category of the Scheme	Index Fund
III.	Scheme type	An open ended Target Maturity index fund investing in constituents of CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028. Relatively High interest rate risk and Relatively Low Credit Risk.
IV.	Scheme code	AXIS/O/O/DIN/22/10/0069
V.	Investment objective	The investment objective of the scheme is to provide investment returns corresponding to the total returns of the securities as represented by the CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028 before expenses, subject to tracking errors. There is no assurance that the investment objective of the Scheme will be achieved.
VI.	Liquidity/listing details	The Scheme offers Units for Subscription and Redemption at NAV based prices on all Business Days on an ongoing basis. Under normal circumstances the AMC shall dispatch the redemption proceeds within three (3) working days from the date of receipt of request from the Unit holder. The AMC shall adhere to guidelines published by AMFI /SEBI for exceptional circumstances under which the scheme is unable to transfer redemption or repurchase proceeds within prescribed timelines.
VII.	Benchmark (Total Return Index)	Benchmark: CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028 Justifications of Benchmark: The fund aims to provide returns before expenses that corresponds to the total returns of the CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028 subject to tracking errors. Hence the benchmark. Tier 2 Benchmark: Not Applicable
VIII.	NAV disclosure	By 11.00 p.m. on every Business Day on AMC (www.axismf.com) and AMFI website. Further Details in Section II.
IX.	Applicable timelines	Timeline for Dispatch of redemption proceeds: Under normal circumstances the AMC shall dispatch the redemption proceeds within three (3) working days from the date of receipt of request from the Unit holder. The redemption proceeds on maturity of the Scheme shall be dispatched within three (3) working Days from the Maturity Date.

		The AMC shall adhere to guidelines published by AMFI /SEBI for exceptional circumstances under which the scheme is unable to transfer redemption or repurchase proceeds within prescribed timelines. Dispatch of IDCW: The warrants/cheque/demand draft shall be dispatched to the Unit holders within seven working days from the record date.
X.	Plans and Options Plans/Options and sub options under the Scheme	Plans 1. Axis CRISIL IBX 50:50 Gilt Plus SDL June 2028 Index Fund - Regular Plan 2. Axis CRISIL IBX 50:50 Gilt Plus SDL June 2028 Index Fund - Direct Plan Options under each plans a. Growth b. Income Distribution cum Capital Withdrawal (IDCW) 1. IDCW Payout Facility 2. IDCW Re-investment Facility If IDCW payable under IDCW Payout option is equal to or less than Rs. 500/- then the IDCW would be compulsorily reinvested in the option of the Scheme. Regular Plan Regular Plan is available for investors who purchase /subscribe Units in a Scheme through a Distributor. Direct Plan Direct Plan is only for investors who purchase/ subscribe Units in a Scheme directly with the Fund and is not available for investors who route their investments through a Distributor. Eligible investors / modes for applying All categories of investors (whether existing or new Unitholders) as permitted under the Scheme Information Document of the Scheme are eligible to subscribe under Direct Plan. Investments under Direct Plan can be made through various modes offered by the Fund for investing directly with the Fund {except Platform(s) where investors' applications for subscription of units are routed through Distributors}. All the plans will have common portfolio. Default Option/Facility The investor must clearly specify his choice of option/facility. In the absence of such clear instruction, it will be assumed that the investor has opted for 'default' option / facility and the application will be processed accordingly. The default plan/ option / facility are: Default Option: Growth (between Growth and IDCW) Default Facility: IDCW Reinvestment facility (between IDCW Reinvestment and IDCW Payout facility) For detailed disclosure on default plans and options, kindly refer SAI.
XI.	Load Structure	Entry Load: Not Applicable In accordance with para 11.7 of SEBI Master Circular on Mutual Funds as amended from time to time, there shall be no entry load.

		Exit Load: NIL
XII.	Minimum Application Amount/switch in	<u>On Continuous basis</u> Minimum Application Amount/switch in Rs. 5000 and in multiples of Re. 1/- thereafter Minimum application amount is applicable at the time of creation of new folio and at the time of first investment in a scheme.
XIII.	Minimum Additional Purchase Amount	Rs.1000 and in multiples of Re. 1/- thereafter
XIV.	Minimum Redemption/switch out amount	There will be no minimum redemption criterion.
XV.	New Fund Offer Period	This section does not apply to the Scheme as it has already been launched. The New Fund Offer opened on January 05, 2023 and closed on January 16, 2023. The units under the Scheme were allotted on January 24, 2023. The Scheme is now available for Subscription and Redemption at NAV based prices on all Business Days.
XVI.	New Fund Offer Price	This section does not apply to the Scheme as it has already been launched. The Scheme is now available for Subscription and Redemption at NAV based prices on all Business Days.
XVII.	Segregated portfolio/ side pocketing disclosure	The Scheme has provision for segregated portfolio. For Details, kindly refer SAI.
XVIII	Swing pricing disclosure	The Scheme does not have provision for swing pricing.
XIX.	Stock lending/short selling	The Scheme does not have provision for Stock lending / Short selling.
XX.	How to Apply and other details	Investors can undertake transactions in the Schemes of Axis Mutual Fund either through physical, online / electronic mode or any other mode as may be prescribed from time to time. Physical Transactions For making application for subscription / redemption / switches, application form and Key Information Memorandum may be obtained from / submitted to the Official Points of Acceptance (OPAs) of AMC or downloaded from the website of AMC viz. www.axismf.com. Online / Electronic Transactions Investors can undertake transactions via electronic mode through various online facilities offered by Axis AMC / other platforms specified by AMC from time to time. For further details of online / electronic mode please refer SAI.

XXI.	Investor services	Contact details for general service requests and complaints: Investors can lodge any service request or complaints or enquire about NAVs, Unit Holdings, IDCW, etc by calling the Investor line of the AMC at contact number 8108622211 (chargeable) from 9.00 am to 6.00 pm (Monday to Saturday) or (022) 6311 1001 (at local call rate for enquiring at AMC ISC's) or email – customerservice@axismf.com. The service representatives may require personal information of the Investor for verification of his / her identity in order to protect confidentiality of information. The AMC will at all times endeavour to handle transactions efficiently and to resolve any investor grievances promptly. Investor Relations Officer: Mr. C P Sivakumar Nair Address : Axis Asset Management Company Ltd. One Lodha Place, 22nd & 23rd Floor, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, Pin Code – 400013 Phone no.: (022) 6311 1205 For any grievances with respect to transactions through BSE StAR and / or NSE MFSS, the investors / Unit Holders should approach either the stock broker or the investor grievance cell of the respective stock exchange.						
XXII	Specific attribute of the scheme	Not Applicable						
XXIII	Special product/facility available during the NFO and on ongoing basis	The facilities offered under the Scheme are as follows: A. SYSTEMATIC INVESTMENTS 1) Systematic Investment Plan (SIP) 2) Systematic Investment Plan (SIP) Switch Facility 3) Systematic Investment Plan (SIP) Top-Up Facility 4) Systematic Investment Plan (SIP) Pause / Unpause facility B. SYSTEMATIC TRANSFERS PLAN (STP) C. SYSTEMATIC WITHDRAWAL PLAN (SWP) D. TRANSFER OF INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL PLAN (IDCW TRANSFER PLAN) E. SWITCHING OPTIONS 1) Inter – Scheme Switching option 2) Intra –Scheme Switching option F. ONLINE SCHEDULE TRANSACTION FACILITY The details pertaining to Frequency / Minimum installments / Minimum amount of SIP / SWP / STP are as follows: 1. Systematic Investment Plan Investors shall have an option of choosing any date of the Month from 1st to 28th or last date of the Month as his SIP date. Minimum amount and minimum installments for monthly frequency under SIP Facility is as follows <table border="1" data-bbox="491 1915 1465 2000"> <thead> <tr> <th data-bbox="491 1915 746 2000">Frequency under SIP Facility</th> <th data-bbox="746 1915 965 2000">Minimum Installments</th> <th data-bbox="965 1915 1465 2000">Minimum SIP amount</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Frequency under SIP Facility	Minimum Installments	Minimum SIP amount			
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		<table><tr><td>Monthly</td><td>6 Installments</td><td>Rs. 1,000/- and in multiple of Re. 1/-</td></tr></table>	Monthly	6 Installments	Rs. 1,000/- and in multiple of Re. 1/-																																																			
Monthly	6 Installments	Rs. 1,000/- and in multiple of Re. 1/-																																																						
		2. Systematic Transfer Plan Investors can opt for the Systematic Transfer Plan by investing a lumpsum amount in one scheme of the Fund and providing a standing instruction to transfer sums at following intervals into any other scheme (as may be permitted by the Scheme Information Document of the respective schemes) of the Fund. <table><tr><th>STP Frequency</th><th>Cycle Date</th><th>Minimum Amount* (in Rs.)</th><th>Minimum Installment</th></tr><tr><td>Daily</td><td>Monday To Friday</td><td>1,000/-</td><td>6</td></tr><tr><td>Weekly</td><td>Monday To Friday</td><td>1,000/-</td><td>6</td></tr><tr><td>Fortnightly</td><td>Alternate Wednesday</td><td>1,000/-</td><td>6</td></tr><tr><td>Monthly</td><td>1st, 7th, 10th, 15th or 25th</td><td>1,000/-</td><td>6</td></tr><tr><td>Quarterly</td><td>1st, 7th, 10th, 15th or 25th</td><td>3,000/-</td><td>2</td></tr></table> 3. Systematic Withdrawal Plan There are five options available under SWP viz. Weekly option, Monthly option, quarterly option, Half Yearly and Yearly option. The details of which are given below: <table><tr><th></th><th>Weekly Option</th><th>Monthly Option</th><th>Quarterly Option</th><th>Half Yearly Option</th><th>Yearly Option</th></tr><tr><td>Minimum value of SWP</td><td colspan="5">Rs. 1,000/-</td></tr><tr><td>Additional amount in multiples of</td><td colspan="5">Re.1</td></tr><tr><td>Dates of SWP Installment</td><td>Any Business Day</td><td colspan="4">1/5/10/15/25*</td></tr><tr><td>Minimum No of SWP</td><td>Five</td><td>Six</td><td>Four</td><td>Four</td><td>Two</td></tr></table> * In the event that such a day is a holiday, the withdrawals would be affected on the next business day. For detail terms and condition of above facilities kindly refer SAI.	STP Frequency	Cycle Date	Minimum Amount* (in Rs.)	Minimum Installment	Daily	Monday To Friday	1,000/-	6	Weekly	Monday To Friday	1,000/-	6	Fortnightly	Alternate Wednesday	1,000/-	6	Monthly	1 st , 7 th , 10 th , 15 th or 25 th	1,000/-	6	Quarterly	1 st , 7 th , 10 th , 15 th or 25 th	3,000/-	2		Weekly Option	Monthly Option	Quarterly Option	Half Yearly Option	Yearly Option	Minimum value of SWP	Rs. 1,000/-					Additional amount in multiples of	Re.1					Dates of SWP Installment	Any Business Day	1/5/10/15/25*				Minimum No of SWP	Five	Six	Four	Four	Two
STP Frequency	Cycle Date	Minimum Amount* (in Rs.)	Minimum Installment																																																					
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Minimum No of SWP	Five	Six	Four	Four	Two																																																			
XXIV.	Tenure of the Scheme	Axis CRISIL IBX 50:50 Gilt Plus SDL June 2028 Index Fund is an open ended Target Maturity index fund investing in constituents of CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028. As a function of the underlying investments of the Scheme, the maturity of the Scheme is expected to be 30 June 2028. The maturity of the Scheme will therefore decline over time up to the Maturity Date. Upon the Maturity Date, the Units of the Scheme will be automatically Redeemed at the NAV applicable on the Maturity Date. The Redemption proceeds will be paid to the Unit holders whose names appear on the register of Unit holders on the Maturity Date. The Unit holders holding units in demat mode, whose name(s) appear on the list of beneficial owners as per the Depositories (NSDL/CDSL) on Record																																																						

		Date shall be entitled to receive redemption proceeds of Units. Record date will be two Business Days prior to the date for redemption of Units on Maturity Date. No separate notice will be issued by the AMC informing about Maturity Record Date. However, the Fund reserves the right to change the record date for maturity by issue of suitable notice.
XXV.	Weblink	• TER for last 6 months / Daily TER: For details, please refer our website: https://www.axismf.com/total-expense-ratio • Scheme factsheet: For details, please refer our website: https://www.axismf.com/downloads • Addendums: https://www.axismf.com/statutory-disclosures

INTERPRETATION

For all purposes of this Scheme Information Document, except as otherwise expressly provided or unless the context otherwise requires:

- all references to the masculine shall include the feminine and all references, to the singular shall include the plural and vice-versa.
- all references to "dollars" or "\$" refer to United States Dollars and "Rs" refer to Indian Rupees. A "crore" means "ten million" and a "lakh" means a "hundred thousand".
- all references to timings relate to Indian Standard Time (IST).
- References to a day are to a calendar day including a non-Business Day.
- All references to SEBI Master Circular would refer to SEBI Master Circular for Mutual Funds dated March 20, 2026 as amended from time to time.

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- (i) The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 2026 and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- (v) The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct.
- (vi) The AMC has complied with the compliance checklist applicable for Scheme Information Documents and other than cited deviations/ that there are no deviations from the regulations.
- (vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 2026 and the guidelines there under shall be applicable.
- (viii) The Trustees have ensured that the Scheme approved by them is a new product offered by Axis Mutual Fund and is not a minor modification of any existing scheme/fund/product.

Date: April 30, 2026
Place: Mumbai

Sd/-
Name: Darshan Kapadia
Designation: Compliance Officer

Part II. INFORMATION ABOUT THE SCHEME

A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances, the asset allocation pattern will be:

Instruments	Indicative allocations (% of total assets)	
	Minimum	Maximum
Debt Instruments comprising CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028 #	95	100
Debt & Money Market Instruments**	0	5

**Money Market Instruments will include only treasury bills and government securities having a residual maturity up to one year, Tri-Party Repos and any other like instruments as specified by the Reserve Bank of India from time to time.

During normal circumstances, the Scheme's exposure to money market instruments will be in line with the asset allocation table. However, in case of maturity of instruments in the Scheme portfolio, the reinvestment will be in line with the index methodology.

The scheme will not participate in repo in corporate debt. The scheme will not invest in debt securities with special features. The Scheme will neither make any investment in Foreign Securities/ Structured Obligations / Credit Enhancements, Securitised Debt, invest in unrated debt instruments, Credit default swaps (CDS), securities covered under para 13.1.9 of SEBI Master Circular for Mutual Fund or invest in REITs and InvITs nor will it engage in short selling, securities lending and the scheme will not Invest in Mutual Fund Schemes. Further, it shall not take any exposure in derivative instruments.

#Pursuant to Para 4.4.6.(c) of SEBI master circular for Mutual Fund and further amended from time to time, replication of the Index by the Scheme shall be as followed:

In case of Target Maturity (or Target Date) Index Funds, the following norms for permissible deviation in duration shall apply:

- For portfolio with residual maturity of greater than 5 years: Either +/- 6 months or +/- 10% of duration, whichever is higher.
- For a portfolio with residual maturity of up to 5 years: Either +/- 3 months or +/- 10% of duration, whichever is higher.
- However, at no point of time, the residual maturity of any security forming part of the portfolio shall be beyond the target maturity date of the Index Fund.

Any transactions undertaken in the scheme portfolio of the Index Fund in order to meet the redemption and subscription obligations shall be done while ensuring that post such transactions replication of the portfolio with the index is maintained at all points of time.

The cumulative gross exposure through debt & money market instruments, should not exceed 100% of the net assets of the Scheme in accordance Para 13.18.1 of SEBI master circular for Mutual Fund as amended from time to time.

The net assets of the Scheme will be invested in securities constituting the CRISIL IBX 50:50 Gilt plus SDL June 2028 Index.

A small portion of the net assets of the Scheme will be invested in money market instruments permitted by SEBI / RBI including call money market or in alternative investment for the call money market as may be provided by the RBI, to meet the liquidity requirements of the Scheme.

Being a passively managed index fund, change in investment pattern is normally not foreseen. However, for short durations part of the corpus may be pending for deployment, in cases of extreme market

conditions, special events or corporate events, like declaration of dividend by the companies comprising the index.

Pending deployment of the funds in securities in terms of investment objective of the Scheme, the AMC may park the funds of the Scheme in short term deposits of the Scheduled Commercial Banks, subject to the guidelines issued by SEBI vide para 13.7. of its Master Circular for Mutual Funds, as may be amended from time to time.

Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars)

Sr. No.	Type of Instrument	Percentage of exposure	Circular references
1.	Tri party Repo	Allocation may be made to TREPS from any amounts that are pending deployment or on account of any adverse market situation.	-

The limits given above shall be subject to Schedule VI of the Regulations / circulars issued by SEBI and shall stand revised to the extent of changes in the Regulations / circulars from time to time.

The scheme shall not invest in below instruments:

Sr. No.	Type of Instrument
1	Derivatives
2	Credit default swaps
3	Overseas Securities
4	REITS and InVITS
5	The Scheme shall not undertake Securities Lending and borrowing & short selling
6	Securitized Debt
7	Securities with special features such as Debt instruments with special features AT1 & AT2 Bonds, etc.
8	Debt instruments with Credit Enhancement /Structured Obligations
9	Repo and Reverse repo in corporate debt securities
10	Mutual Fund Units
11	Unlisted debt instrument
12	Bespoke or complex debt products
13	The Scheme shall not undertake Inter scheme transactions
14	Unrated debt and money market instruments (except G-Secs, T-Bills and other money market instruments)

Portfolio rebalancing due to short term defensive considerations:

Portfolio allocation may deviate from the asset allocation for a short term period due to defensive considerations as per para 1.9.1 (b) of SEBI Master circular for Mutual Fund and as amended from time to time or on account of inflows and outflows from the scheme due to the nature of accounting. Defensive considerations may be determined by the fund manager and/or AMC from time to time. In case of deviations on account of exogenous factors, the fund manager will endeavor to rebalance the scheme within 7 calendar days from the date of such deviation. Any transactions undertaken in the scheme portfolio in order to meet the redemption and subscription obligations shall be done while ensuring that post such transactions replication of the portfolio with the index is maintained at all points of time.

Portfolio Replication:

Pursuant to Para 4.4.6.(c), Target Maturity (or Target Date) Index Funds, the following norms for permissible deviation in duration shall apply:

- a) For portfolio with residual maturity of greater than 5 years: Either +/- 6 months or +/- 10% of duration, whichever is higher.
- b) For a portfolio with residual maturity of up to 5 years: Either +/- 3 months or +/- 10% of duration, whichever is higher.

c) However, at no point of time, the residual maturity of any security forming part of the portfolio shall be beyond the target maturity date of the Index Fund.

Any transactions undertaken in the scheme portfolio of the Index Fund in order to meet the redemption and subscription obligations shall be done while ensuring that post such transactions replication of the portfolio with the index is maintained at all points of time.

B. WHERE WILL THE SCHEME INVEST?

The Scheme will invest in following instruments:

- Debt Instruments & Money Market instruments (as per asset allocation pattern)
- Short Term Deposits

The Scheme shall invest in any other instruments as may be permitted by SEBI/RBI from time to time in line with the investment objective of the Scheme.

Kindly refer detailed definitions and applicable regulations/guidelines for each instruments in the Section II.

C. WHAT ARE THE INVESTMENT STRATEGIES?

The scheme follows a passive investment strategy.

Axis CRISIL IBX 50:50 Gilt Plus SDL June 2028 Index Fund Maturity is a passively managed index fund which will employ an investment approach designed to track the performance of CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028.

The Scheme will follow Buy and Hold investment strategy in which debt instruments by G-Sec & state government securities will be held till maturity unless sold for meeting redemptions/rebalancing.

The Scheme shall replicate the index completely. In case the Scheme is not able to replicate the index the Fund Manager may invest in other issuances within the limits specified and subject to conditions laid down by SEBI Master Circular as amended from time to time.

During normal circumstances, the Scheme's exposure to money market instruments will be in line with the asset allocation table. However, in case of maturity of instruments in the scheme portfolio, the reinvestment will be in line with the index methodology.

In case of Target Maturity Index Funds, the following norms for permissible deviation in duration shall apply:

- a) For portfolio with residual maturity of greater than 5 years: Either +/- 6 months or +/- 10% of duration, whichever is higher.
- b) For a portfolio with residual maturity of up to 5 years: Either +/- 3 months or +/- 10% of duration, whichever is higher.
- c) However, at no point of time, the residual maturity of any security forming part of the portfolio shall be beyond the target maturity date of the Index Fund.

PORTFOLIO TURNOVER

The Scheme is an open-ended scheme. It is expected that there would be a number of subscriptions and redemptions on a daily basis. Consequently, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio.

There may be an increase in transaction cost such as brokerage paid, if trading is done frequently. However, the cost would be negligible as compared to the total expenses of the Scheme. Frequent trading may increase the profits which will offset the increase in costs. The fund manager will endeavor to

optimize portfolio turnover to maximize gains and minimize risks keeping in mind the cost associated with it. However, it is difficult to estimate with reasonable accuracy, the likely turnover in the portfolio of the Scheme. The Scheme has no specific target relating to portfolio turnover.

For details pertaining to Risk Controls and Risk Mitigation refer Point no. C Part I of Section II of the Scheme Information Document.

D. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

For details refer Point no. VII – Part I - Section I of the Scheme Information Document.

E. WHO MANAGES THE SCHEME?

Name of Fund Manager	Ages and Qualification	Experience of the Fund Manager	Names of other schemes under his management
Mr. Hardik Shah (Managing since 24 th January 2023)	40 Years, MBA (Finance), B.E(I.T)	Total number of years of experience: 16 years, his last 10 years' experience are as follows: • Axis Asset Management Company Ltd (January 2022 – Present) • SBI LIFE Insurance Co. Ltd. (June 2020 – January 2022) • Nippon India Asset Management Co. Ltd. (erst. Reliance Mutual Fund) (July 2013 – June 2020) Quantum Mutual Fund (Nov 2009 – July 2013)	Axis Corporate Bond Fund Axis Ultra Short Duration Fund Axis Balanced Advantage Fund Axis CRISIL IBX SDL May 2027 Index Fund Axis Income Plus Arbitrage Active FOF Axis Multi Asset Allocation Fund Axis Dynamic Bond Fund Axis Children's Fund Axis Equity Savings Fund Axis Retirement Fund - Aggressive Plan Axis Retirement Fund - Dynamic Plan Axis Long Duration Fund Axis Floater Fund Axis Fixed Term Plan - Series 112 (1143 Days) Axis CRISIL IBX50:50 Gilt Plus SDL June 2028 Index Fund Axis Retirement Fund - Conservative Plan

F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?

Axis CRISIL IBX 50:50 Gilt Plus SDL June 2028 Index Fund, An open ended Target Maturity index fund investing in constituents of CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028. Relatively High interest rate risk and Relatively Low Credit Risk, is a new scheme offered by Axis Mutual Fund and is not a minor modification of any other existing scheme/product of Axis Mutual Fund.

a. Reference list of existing open-ended Debt Index Funds of Axis Mutual Fund are as follows:

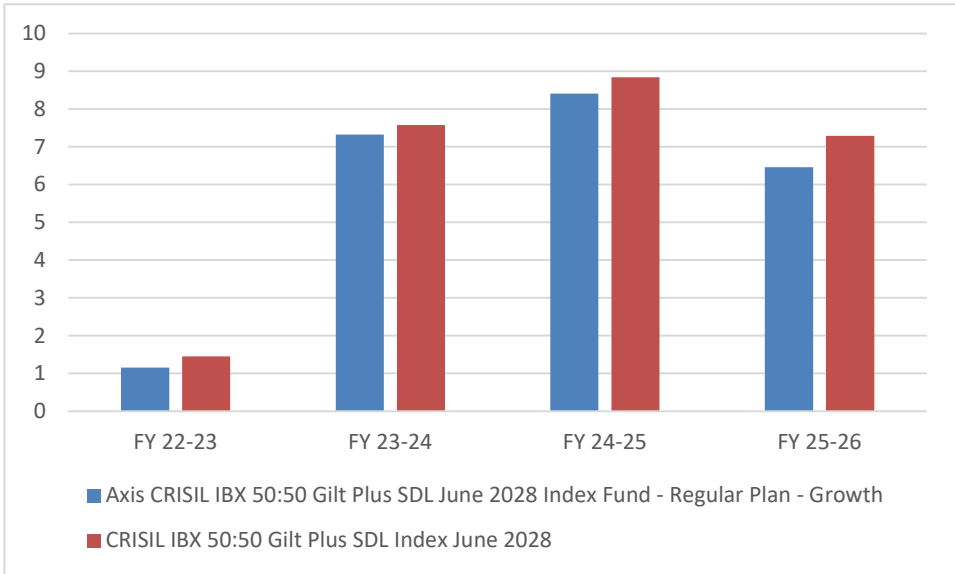
Sr. No.	Name of the existing scheme
1.	Axis CRISIL IBX 50:50 Gilt Plus SDL June 2028 Index Fund
2.	Axis CRISIL IBX SDL May 2027 Index Fund

3.	Axis Nifty SDL September 2026 Debt Index Fund
4.	Axis CRISIL IBX 50:50 Gilt Plus SDL September 2027 Index Fund
5.	Axis CRISIL-IBX AAA Bond NBFC – Jun 2027 Index Fund
6.	Axis CRISIL-IBX AAA Bond Financial Services – Sep 2027 Index Fund
7.	Axis CRISIL-IBX AAA Bond NBFC-HFC – Jun 2027 Index Fund

- b. For detailed comparative table on 'How the Scheme is different from existing schemes of Axis Mutual Fund, please refer our website : <https://www.axismf.com/statutory-disclosures>

G. HOW HAS THE SCHEME PERFORMED

Performance of Axis CRISIL IBX 50:50 Gilt Plus SDL June 2028 Index Fund – Regular Plan - Growth Option on March 30, 2026 is as follows	Period	Axis CRISIL IBX 50:50 Gilt Plus SDL June 2028 Index Fund - Regular Plan - Growth Option^A	CRISIL IBX 50:50 Gilt Plus SDL – June 2028 Index
	1 Year returns	6.44%	6.74%
	3 Year returns	7.39%	7.72%
	5 Year returns	-	-
	Returns since Inception (24-Jan-23)	7.35%	7.75%

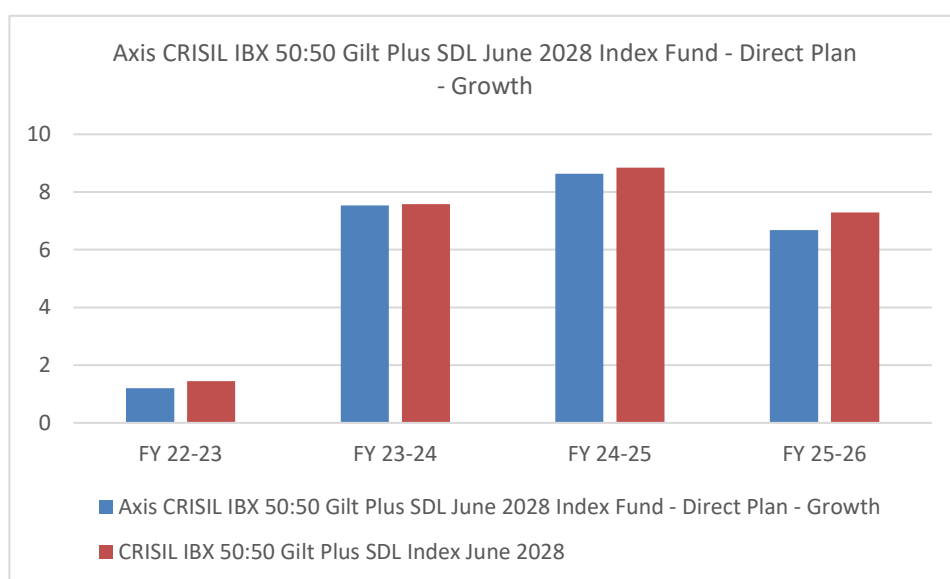
Absolute Returns for Last 4 Financial Years


Financial Year	Axis CRISIL IBX 50:50 Gilt Plus SDL June 2028 Index Fund - Regular Plan - Growth	CRISIL IBX 50:50 Gilt Plus SDL Index June 2028
FY 22-23	1.2%	1.5%
FY 23-24	7.4%	7.6%
FY 24-25	8.4%	8.8%
FY 25-26	6.5%	7.3%

Performance of the Axis CRISIL IBX 50:50 Gilt Plus SDL June 2028 Index Fund – Direct Plan – Growth Option as on March 30, 2026 is as follows:

Period	Axis CRISIL IBX 50:50 Gilt Plus SDL June 2028 Index Fund - Direct Plan - Growth Option [^]	CRISIL IBX 50:50 Gilt Plus SDL – June 2028 Index
1 Year returns	6.62%	6.74%
3 Year returns	7.59%	7.72%
5 Year returns	-	-
Returns since Inception (24-Jan-23)	7.55%	7.75%

Absolute returns for last 4 financial years



For risk-o-meter and benchmark risk-o-meter refer cover page

[^]Past performance may or may not be sustained in future. Returns are compounded annualized for period more than or equal to 1 year. Calculations are based on Growth Option NAVs. The performance of Scheme is benchmarked to the Total Return Variant (TRI) of the Benchmark Index in terms of Para 7.22.5, Para 7.23 of SEBI Master Circular on Mutual Funds as amended from time to time.

H. ADDITIONAL SCHEME RELATED DISCLOSURES

- Scheme's portfolio holdings (top 10 holdings by issuer and fund allocation towards various sectors - Please refer the AMC website <https://www.axismf.com/statutory-disclosures> for said details.
- Disclosure of name and exposure to Top 7 issuers, stocks, groups and sectors as a percentage of NAV of the scheme in case of debt and equity ETFs/index funds through a functional website link that contains detailed description - Please refer the AMC website <https://www.axismf.com/statutory-disclosures> for said details.
- Functional website link for Portfolio Disclosure - ~~Fortnightly~~ / Monthly / ~~Half Yearly~~ - Please refer the AMC website <https://www.axismf.com/statutory-disclosures> for said details.
- Portfolio turnover ratio for the one-year period ended March 31, 2026: Not Applicable

v. Aggregate investment in the Scheme by Concerned scheme's Fund Manager(s):

Sr. No.	Category of persons (Axis CRISIL IBX 50:50 Gilt Plus SDL June 2028 Index Fund – Fund Manager(s))	Net Value		Market Value (in Rs.)
		Units	NAV (in Rs.)	
1.	Not Applicable			

For any other disclosure w.r.t investments by key personnel and AMC directors including regulatory provisions in this regard kindly refer SAI.

vi. Investments of AMC in the Scheme –

Subject to the Regulations, the AMC may invest either directly or indirectly, in the Scheme during Ongoing Offer Period. However, the AMC shall not charge any investment management fee on such investment in the Scheme.

Further, in terms of requirement of the Regulations, the AMC shall invest such amounts in Scheme, based on the risks associated with the Scheme, as may be specified by the SEBI from time to time.

Please refer the AMC website (<https://www.axismf.com/statutory-disclosures>) for detailed AMC Investments in Scheme(s) of Axis Mutual Fund.

Part III. OTHER DETAILS

A. COMPUTATION OF NAV

The Net Asset Value (NAV) per Unit under the Scheme will be computed by dividing the net assets of the Scheme by the number of Units outstanding on the valuation day. The Mutual Fund will value its investments according to the valuation norms, as specified in Schedule VIII of the SEBI (MF) Regulations, or such norms as may be specified by SEBI from time to time.

The Net Assets Value (NAV) of the Units under the Scheme shall be calculated as shown below:

$$\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme's Investments} + \text{Current Assets including Accrued Income} - \text{Current Liabilities and Provisions}}{\text{No. of Units outstanding under Scheme on the Valuation Day}}$$

The NAV shall be calculated up to four decimal places. Separate NAV will be calculated and disclosed for each Option.

The NAVs will be calculated and disclosed on all the Business Days.

Illustration of Computation of NAV:

The computation of NAV per unit using various components is explained as follows:

Particulars	Amount in Rs
Market or Fair Value of Scheme's Investments..... (A)	10,00,00,000.00
Add: Current Assets including Accrued Income.... (B)	75,34,345.00
Less: Current Liabilities and Provisions. (C)	(30,00,000.00)
Net Assets (A+B-C)	10,45,34,345.00

No. of Units outstanding under Scheme on the Valuation Day: 100,00,000

The NAV per unit will be computed as follows: $10,45,34,345.34 / 100,00,000 = \text{Rs. } 10.4534 \text{ per unit (rounded off to four decimals)}$

The Mutual Fund will ensure that the Redemption Price will not be lower than 97% of the Applicable NAV.

For other details such as policies w.r.t computation of NAV, rounding off, procedure in case of delay in disclosure of NAV etc. refer to SAI

B. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationery, bank charges etc.

C. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the scheme. These expenses include but are not limited to Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that following expenses will be charged to the Scheme expenses as permitted under Regulation **66 and 67** of SEBI (MF) Regulations. For the actual current expenses being charged, the investor should refer to the website of the Mutual Fund.

Expense Head	% of daily Net Assets
Investment Management and Advisory fees	Upto 0.90%
Audit fees/fees and expenses of trustees	

Custodian fees	
Registrar & Transfer Agent Fees including cost of providing account statements / IDCW / redemption cheques/ warrants	
Marketing & Selling Expenses including fees, commission and charges towards distribution of mutual fund schemes	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost of providing account statements and IDCW redemption cheques and warrants	
Costs of statutory Advertisements	
Cost towards investor education & awareness and financial inclusion (5% of total TER charged to direct plans, subject to maximum of 0.5 bps of AUM.) &	
Brokerage cost incurred towards execution of trades; over and above 6 bps and 2 bps of trade value for cash and derivative market trades resp.	
Other Expenses*	
Maximum base expense ratio permissible under Regulation 66	Upto 0.90%
Statutory levies (including GST) on all expenses excluding brokerage and transaction cost	As per prevailing rates
Statutory levies (including GST) on brokerage and transaction cost	

*Any other expenses which are directly attributable to the Scheme, may be charged with the approval of the Trustee within the overall limits as specified in the Regulations except those expenses which are specifically prohibited.

The base expense ratio of the scheme shall be sum of expenses mentioned at regulation 66(4), 66(5) and 66 (6) but excluding statutory levy applicable, if any, on the said expenses and transaction cost[^] specified under regulation 66(10).

[^]Transaction cost incurred for the purpose of execution of a trade shall mean regulatory levies and any other expenses charged by the stock exchanges, clearing corporation, and clearing house, as applicable. Such transaction costs shall not form part of the base expense ratio.

& Additional incentives to distributors for onboarding new individual investors from B-30 cities and women investors shall be paid from the amount set apart annually by AMCs for investor education, awareness.

1. New investments / inflows eligible for the additional commission:

- New individual investors (new PAN) from B-30 cities, at the mutual fund industry level;
- New women individual investors (new PAN) from both Top 30 and B-30 cities.
- The top 30 cities shall mean top 30 cities based on AMFI data on 'AUM by Geography – Consolidated Data for Mutual Fund Industry' as at the end of the previous financial year.

Incentive Structure:

- AMCs shall pay additional commission to distributors for onboarding eligible new investors, subject to the conditions specified in Point 1 above.
- The structure of such additional commission shall be as under:

Investment Mode	Commission Structure
Lump Sum Investment	1% of the amount of the first application subject to a maximum of ₹2,000, provided the investor remains invested for a minimum period of one year.
Systematic Investment Plan (SIP)	1% of the total investment made during the first year, subject to a maximum of ₹2,000.

Total Expense Ratio:

"Total expense ratio" means the ratio of total of all expenses charged to the investors of the scheme to the total asset under management of the scheme, as may be specified by SEBI;

As per Regulation 67(1), the total of all expenses charged to the investors of the scheme, shall be total of expense charged within the base limit specified regulation 66 (7), brokerage cost permitted for the purpose of execution of trade, over and above the base expense ratio subject to a maximum of 0.06 per cent of trade value in case of cash market transactions and 0.02 per cent of trade value in case of derivatives transactions under regulation 66 (9), transaction cost incurred for the purpose of execution of trade, as referred under regulation 66 (10), and statutory levies charged to the investors.

Statutory Levy:

"statutory levy" means levy imposed by state government and central government;

No charges other than the base expense ratio, brokerage cost, transaction cost, statutory levy and exit load including levies as may be specified by SEBI, shall be charged to the investors.

Any expenditure in excess of the expenses stated above shall be borne by the AMC or the trustees or sponsors. If any expense of the scheme is borne by the AMC or by the trustee or sponsors, the same shall be done only after the investment and advisory fees charged to the scheme, if any, is fully reversed.

The expenses towards Investment Management and Advisory Fees under Regulation 66(4) and the various sub-heads of recurring expenses mentioned under Regulation 66 (5) of SEBI (MF) Regulations can be apportioned under various expense heads/ sub heads without any sub limit, as permitted under the applicable regulations. Thus, there shall be no internal sub-limits within the expense ratio for expense heads mentioned under Regulation 66(4) and 66(5) respectively.

All fees and expenses charged in a Direct Plan (in percentage terms) under various heads including the investment and advisory fee shall not exceed the fees and expenses charged under such heads in other than Direct Plan.

Direct Plan shall have a lower expense ratio excluding distribution expenses, commission, etc. and no commission for distribution of Units will be paid/ charged under Direct Plan.

These estimates have been made in good faith as per the information available to the Investment Manager and are subject to change inter-se or in total subject to prevailing Regulations.

The AMC will charge the Scheme such actual expenses incurred, subject to the statutory limits, if any, prescribed in the Regulations **66 and 67** and amendments thereto.

The mutual fund would update the notice of change in base expense ratio on its website (www.axismf.com) atleast three working days prior to the effective date of the change. Investors can refer 'Total Expense Ratio of Mutual Fund Schemes' section on <https://www.axismf.com/total-expense-ratio> for Total Expense Ratio (TER) details.

All scheme related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, shall necessarily paid from the scheme only within the regulatory limits and not from the books of AMC, its associate, sponsor, trustees or any other entity through any route in terms of SEBI circulars and clarification issued thereon.

Illustration: Impact of Expense Ratio on Scheme's return:

Expense ratio, normally expressed as a percentage of Average Assets under Management, is calculated by dividing the permissible expenses under the Regulations by the average net assets.

To further illustrate in rupee terms the above, for the Scheme under reference, suppose an Investor invested Rs. 10,000/- (after deduction of stamp duty and transaction charges, if any) under the Growth Option, the impact of expenses charged will be as under:

Sr. No.1	Particulars	Regular Plan	Direct Plan
A.	Amount invested at the beginning of the year (Rs.)	10,000	10,000
B.	Returns before expenses (Rs.)	1,500	1,500
C.	Expenses other than the expenses mentioned in 'D' below	50	50

	(Rs.)		
D.	Marketing & Selling expense incl. agent commission (Rs.)	150	0
E.	Returns after expenses at the end of the year (Rs.) [B – (C + D)]	1300	1450
	Returns after expenses at the end of the year (in %) [(E/A) – 1]	13%	14.5%

Note(s):

- The purpose of the above illustration is purely to explain the impact of expense ratio charged to the Plan(s) under the Scheme and should not be construed as providing any kind of investment advice or guarantee of returns on investments.
- It is assumed that the expenses charged are evenly distributed throughout the year.
- The expenses of the Direct Plan of the Scheme will be lower to the extent of the distribution expenses/ commission
- Any tax impact has not been considered in the above example, in view of the individual nature of the tax implications. Each investor is advised to seek appropriate advice.

D. LOAD STRUCTURE

Load is an amount which is paid by the Investor to redeem the Units from the Scheme. This amount is used by the AMC to pay commission to the distributors and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, investors may refer to the website of the AMC (www.axismf.com) or may call at contact number **8108622211** (Chargeable) from 9.00 am to 6.00 pm (Monday to Saturday) or can contact his distributor.

SEBI vide Para 11.7 of SEBI Master Circular For Mutual Funds as amended from time to time has decided that there shall be no entry Load for all Mutual Fund Schemes.

Type of Load	Load chargeable (as %age of NAV)
Exit Load	For details refer Point no. XI of Part – I of Section I of the Scheme Information Document.

Units issued on reinvestment of IDCW shall not be subject to Load. For switches within the Scheme from Regular to Direct Plan or vice versa, no exit load shall be charged. No load shall be levied on switches between options and sub-options of the Scheme.

The above mentioned load structure shall be equally applicable to the special products offered under the Scheme such as SIP, STP, SWP, etc. offered by the AMC.

For switches between the Plans i.e. between Regular and Direct Plan or vice versa, load will be charged by the scheme.

Exit load charged to the investors will be credited back to the Scheme net of GST.

Investors are requested to check the prevailing load structure of the Scheme before investing. For any change in load structure AMC will issue an addendum and display it on the website/ Investor Service Centres.

SEBI Vide Para 11.7 of SEBI Master Circular For Mutual Funds has decided that there shall be no entry Load for all Mutual Fund schemes.

Under the Scheme, the AMC/ Trustee reserves the right to change / modify the load structure if it so deems fit in the interest of smooth and efficient functioning of the Mutual Fund. The AMC/ Trustee reserves the right to introduce / modify the load depending upon the circumstances prevailing at that time subject to maximum limits as prescribed under the Regulations.

The Redemption Price however, will not be lower than 97% of the NAV. Any imposition or enhancement of Load in future shall be applicable on prospective investments only.

At the time of changing the Load Structure:

1. The AMC shall be required to issue an addendum and display the same on its website immediately;
2. The addendum shall be sent via email to all the distributors / brokers/ISCs, so that the same can be provided along with Scheme Information Document and Key Information Memorandum till it is updated.
3. Latest applicable addendum shall be a part of KIM and SID of the respective Scheme(s).
4. The digital copies of SID shall have a functional website link to the respective addendums to the SID issued after the last update of SID.

Further, the account statements shall continue to include applicable load structure.

The Trustee/AMC reserves the right to change the load structure subject to the limits prescribed under the Regulations. Any change in load structure shall be only on a prospective basis i.e. any such changes would be chargeable only for Redemptions from prospective purchases (applying first in first out basis).

E. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

The Scheme shall have a minimum of 20 Investors and no single Investor shall account for more than 25% of the corpus of the Scheme. The aforesaid conditions should be complied with in each calendar quarter on an average basis. In case the Scheme does not have a minimum of 20 Investors on an ongoing basis for each calendar quarter, the provisions of Regulation 36(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme shall be wound up and the units would be redeemed at Applicable NAV. If there is a breach of the 25% limit by any Investor over the quarter, a rebalancing period of one month would be allowed and thereafter the Investor who is in breach of the rule shall be given 15 days' notice to redeem his exposure over the 25% limit. Failure on the part of the said investor to redeem his exposure over the 25% limit within the aforesaid 15 days would lead to automatic Redemption by the Mutual Fund at the Applicable NAV on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

Section II

I. Introduction

A. Definitions/interpretation

For details refer website of Axis Mutual Fund: <https://www.axismf.com/statutory-disclosures>

B. Risk factors

i. Scheme Specific Risk Factors

Risks associated with Passive investments strategy

The Scheme will be a passively managed scheme providing exposure to constituents of CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028 and tracking its performance and yield, before expenses. The Scheme performance may be affected by a general decline in the Indian markets relating to its underlying Index. The Scheme invests in the underlying Index regardless of its investment merit.

Tracking Error Risk:

The Fund Manager would not be able to invest the entire corpus exactly in the same proportion as in the underlying index due to certain factors such as delay in purchase or non-availability of underlying securities forming part of the index, the fees and expenses of the Scheme, corporate actions, cash balance, changes to the underlying index and regulatory restrictions, which may result in Tracking Error with the underlying index of the Scheme. The Scheme's returns may therefore deviate from its underlying index. "Tracking Error" is defined as the standard deviation of the difference between daily returns of the underlying index and the NAV of the Scheme. There can be no assurance or guarantee that the Scheme will achieve any particular level of Tracking Error relative to performance of the underlying Index. Tracking Error may arise due to the following reasons:

1. Delay in purchase or non-availability of underlying securities forming part of the index.
2. Delay in liquidation of securities which have been removed by the Index.
3. Difference in valuation of underlying securities by the Index Provider and AMC's valuation providers.
4. Expenditure incurred by the Fund.
5. Available funds may not be invested at all times as the Scheme may keep a portion of the funds in cash to meet Redemptions, or corporate actions or otherwise.
6. Securities trading may halt temporarily due to circuit filters.
7. Corporate actions such as debenture or warrant conversion, rights issuances, mergers, change in constituents etc.
8. Rounding-off of the quantity of securities/shares in the underlying index.
9. Interest pay out.
10. Index providers undertake a periodical review of the securities/scripts that comprise the underlying index and may either drop or include new securities/scripts.

In such an event, the Fund will try to reallocate its portfolio but the available investment/ reinvestment opportunity may not permit absolute mirroring immediately. SEBI Regulations (if any) may impose restrictions on the investment and/or divestment activities of the Scheme. Such restrictions are typically outside the control of the AMC and may cause or exacerbate the Tracking Error.

Tracking difference:

- I. Tracking difference i.e. the annualized difference of daily returns between the index and the NAV of the Scheme shall be disclosed on the website of the AMC and AMFI, on a monthly basis, for tenures 1 year, 3 year, 5 year, 10 year and since the date of allotment of units.
- II. For the Scheme the annualized tracking difference averaged over one year period shall not exceed 1.25%. In case the average annualized tracking difference over one year period for the Scheme is higher than 1.25%, the same shall be brought to the notice of trustees with corrective actions taken by the AMC, if any.

Risks associated with investments in Fixed Income Securities

Interest-Rate Risk: Fixed income securities such as government bonds, corporate bonds, and money market instruments run price-risk or interest-rate risk. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rates drop, such prices increase. The extent of fall or rise in the prices depends upon the coupon and maturity of the security. It also depends upon the yield level at which the security is being traded.

Re-investment Risk: Investments in fixed income securities carry re-investment risk as interest rates prevailing on the coupon payment or maturity dates may differ from the original coupon of the bond.

Basis Risk: The underlying benchmark of a floating rate security or a swap might become less active or may cease to exist and thus may not be able to capture the exact interest rate movements, leading to loss of value of the portfolio.

Spread Risk: In a floating rate security the coupon is expressed in terms of a spread or mark up over the benchmark rate. In the life of the security this spread may move adversely leading to loss in value of the portfolio. The yield of the underlying benchmark might not change, but the spread of the security over the underlying benchmark might increase leading to loss in value of the security.

Liquidity Risk: The liquidity of a bond may change, depending on market conditions leading to changes in the liquidity premium attached to the price of the bond. At the time of selling the security, the security can become illiquid, leading to loss in value of the portfolio.

Credit Risk: This is the risk associated with the issuer of a debenture/bond or a money market instrument defaulting on coupon payments or in paying back the principal amount on maturity. Even when there is no default, the price of a security may change with expected changes in the credit rating of the issuer. It is to be noted here that a Government Security is a sovereign security and is the safest. Corporate bonds carry a higher amount of credit risk than Government securities. Within corporate bonds also there are different levels of safety and a bond rated higher by a particular rating agency is safer than a bond rated lower by the same rating agency.

Liquidity Risk on account of unlisted securities: The liquidity and valuation of the Scheme investments due to their holdings of unlisted securities may be affected if they have to be sold prior to their target date of divestment. The unlisted security can go down in value before the divestment date and selling of these securities before the divestment date can lead to losses in the portfolio. However, the Scheme shall not invest in unlisted debt instruments including commercial papers, except Government Securities and other money market instruments.

Settlement Risk: Fixed income securities run the risk of settlement which can adversely affect the ability of the fund house to swiftly execute trading strategies which can lead to adverse movements in NAV

Risks associated with Segregated Portfolio

1. Investor holding units of segregated portfolio may not be able to liquidate their holding till the time recovery of money from the issuer.
2. Security comprises of segregated portfolio may not realise any value.
3. Listing of units of segregated portfolio on recognised stock exchange does not necessarily guarantee their liquidity. There may not be active trading of units in the stock market. Further trading price of units on the stock market may be significantly lower than the prevailing NAV.

Risks associated with transaction in Units through stock exchange(s)

In respect of transaction in Units of the Scheme through BSE and / or NSE, allotment and redemption of Units on any Business Day will depend upon the order processing / settlement by BSE and / or NSE and their respective clearing corporations on which the Fund has no control.

C. Risk mitigation strategies

RISK CONTROL

The Scheme will be passively managed to track the performance of the CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028. The Scheme will endeavor to achieve its objective by replicating the index basket.

The AMC would incorporate adequate safeguards for controlling risks in the portfolio construction process, which would be periodically evaluated. Investments by the Scheme shall be made as per the investment objectives of the Scheme and provisions of SEBI regulations. AMC has implemented the Bloomberg Portfolio Order Management System as Front Office System (FOS). The system has incorporated all the investment restrictions as per SEBI guidelines and “soft” warning alerts at appropriate levels for preemptive monitoring. The system enables identifying & measuring the risk through various risk measurement tools like various risk ratios, average duration and analyzes the same and acts in a preventive manner.

Risk control measures

Market Risk / Interest Rate Risk: Changes in interest rates may affect the Scheme's Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. The price movement up and down in fixed income securities will lead to possible movements in the NAV.

Mitigation - In a rising interest rates scenario the scheme may increase its investment in money market securities whereas if the interest rates are expected to fall the allocation to debt securities with longer maturity may be increased thereby mitigating risk to that extent.

Liquidity or Marketability Risk: This refers to the ease with which a security can be sold at or near to its valuation yield-to-maturity (YTM).

Mitigation- The scheme may invest in government securities, corporate bonds and money market instruments. While the liquidity risk for government securities, money market instruments and short maturity corporate bonds may be low, it may be high in case of medium to long maturity corporate bonds.

Credit risk or default risk: It refers to the risk that an issuer of a fixed income security may default (i.e., will be unable to make timely principal and interest payments on the security). Normally, the value of a fixed income security will fluctuate depending upon the changes in the perceived level of credit risk as well as any actual event of default. The greater the credit risk, the greater the yield required for someone to be compensated for the increased risk.

Mitigation– Apart from the basic examination, management's past track record will also be studied. In order to assess financial risk a detailed assessment of the issuer's financial statements will be undertaken to review its ability to undergo stress on cash flows and asset quality. A detailed evaluation of accounting policies, off-balance sheet exposures, notes, auditors' comments and disclosure standards will also be made to assess the overall financial risk of the potential borrower.

Tracking error risk: The performance of the Scheme may not commensurate with the performance of the benchmark index on any given day or over any given period. Such variation, referred to as tracking error may impact the performance of the Scheme.

Mitigation: The Investment Manager would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible.

II. Information about the scheme:

A. Where will the scheme invest –

The Scheme would invest in securities comprising the CRISIL IBX 50:50 Gilt Plus SDL Index –June 2028 in the same proportion (weightage) as in the Index and track the benchmark index subject to permissible deviations.

The Scheme may also invest in money market instruments, in compliance with Regulations to meet liquidity requirements.

Debt Instruments and Money Market Instruments

Certificate of Deposit (CD)

Certificate of Deposit is a negotiable money market instrument issued by scheduled commercial banks and select all-India Financial Institutions that have been permitted by the RBI to raise short term resources. The maturity period of CDs issued by the Banks is between 7 days to one year, whereas, in case of FIs, maturity is one year to 3 years from the date of issue.

Commercial Paper (CP)

Commercial Paper is an unsecured negotiable money market instrument issued in the form of a promissory note, generally issued by the corporates, primary dealers and all India Financial Institutions as an alternative source of short term borrowings. CP is traded in secondary market and can be freely bought and sold before maturity.

Treasury Bill (T-Bills)

Treasury Bills are issued by the Government of India to meet their short term borrowing requirements. T-Bills are issued for maturities of 14 days, 91 days, 182 days and 364 days.

The Scheme may also invest in Cash Management Bill (CMB) issued by the Government of India to meet their short term borrowing requirements. CMB are generally issued for maturities of less than 91 days.

Commercial Usance Bills

Bill (bills of exchange/promissory notes of public sector and private sector corporate entities) Rediscounting, usance bills and commercial bills.

Repos

Repo (Repurchase Agreement) or Reverse Repo is a transaction in which two parties agree to sell and purchase the same security with an agreement to purchase or sell the same security at a mutually decided future date and price. The transaction results in collateralized borrowing or lending of funds. Presently in India, corporate debt securities, Government Securities, State Government Securities and T-Bills are eligible for Repo/Reverse Repo.

Tri-party repo means a repo contract where a third entity (apart from the borrower and lender), called a Tri-Party Agent, acts as an intermediary between the two parties to the repo to facilitate services like collateral selection, payment and settlement, custody and management during the life of the transaction.

The Scheme may undertake repo or reverse repo transactions in accordance with the directions issued by RBI and SEBI from time to time. Such investment shall be made subject to the guidelines which may be prescribed by the Board of Directors of the Asset Management Company and Trustee Company.

Securities created and issued by the Central and State Governments as may be permitted by RBI, securities guaranteed by the Central and State Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). State Government securities (popularly known as State Development Loans or SDLs) are issued by the respective State Government in co-ordination with the RBI.

Non-Convertible Debentures and Bonds

Non-convertible debentures as well as bonds are securities issued by companies / institutions promoted / owned by the Central or State Governments and statutory bodies which may or may not carry a Central/State Government guarantee, Public and private sector banks, all India Financial Institutions and Private Sector Companies. These instruments may have fixed or floating rate coupon. These instruments may be secured or unsecured against the assets of the Company and generally issued to meet the short term and long term fund requirements.

The Scheme may also invest in the non-convertible part of convertible debt securities.

Short Term Deposits

Pending deployment of funds as per the investment objective of the Scheme, the funds may be parked in short term deposits of the Scheduled Commercial Banks subject to guidelines and limits specified by SEBI.

The securities / instruments mentioned above and such other securities the Scheme is permitted to invest in could be listed, unlisted, privately placed, secured, unsecured, rated and of any maturity.

The securities may be acquired through initial public offering (IPOs), secondary market, private placement, rights offers, negotiated deals, etc. Further investments in debentures, bonds and other fixed income securities will be in instruments which have been assigned investment grade rating by the Credit Rating Agency.

For applicable regulatory investment limits please refer paragraph "Investment Restrictions".

The Fund Manager may invest in any other security as maybe permitted from time to time and which are in line with the investment objectives of the Scheme.

Debt and Money Markets in India

The Indian debt market is today one of the largest in Asia and includes securities issued by the Government (Central & State Governments), public sector undertakings, other government bodies, financial institutions, banks and corporates. Government and public sector enterprises are the predominant borrowers in the markets. The major players in the Indian debt markets today are banks, financial institutions, mutual funds, insurance companies, primary dealers, trusts, pension funds and corporates. The Indian debt market is the largest segment of the Indian financial markets. The debt market comprises broadly two segments, viz. Government Securities market or G-Sec market and corporate debt market. The latter is further classified as market for PSU bonds and private sector bonds.

The Government Securities (G-Secs) market, consists of G-Sec outstanding of Rs. 81,94,730.225 cr as on May 09, 2022(State Govt securities - Rs 42,19,393.100 cr, (as on Mar'22) Source: CCIL), is the oldest and the largest component (50% share in market cap) of the Indian debt market in terms of market capitalization, outstanding securities and trading volumes. The G-Secs market plays a vital role in the Indian economy as it provides the benchmark for determining the level of interest rates in the country through the yields on the Government Securities which are referred to as the risk-free rate of return in any economy. Over the years, there have been new products introduced by the RBI like zero coupon bonds, floating rate bonds, inflation indexed bonds, etc.

The corporate bond market, in the sense of private corporate sector raising debt through public issuance in capital market, is only an insignificant part of the Indian Debt Market. A large part of the issuance in the non-Government debt market is currently on private placement basis.

The money markets in India essentially consist of the call money market (i.e. market for overnight and term money between banks and institutions), repo transactions (temporary sale with an agreement to buy back the securities at a future date at a specified price), commercial papers (CPs, short term unsecured promissory notes, generally issued by corporates), certificate of deposits (CDs, issued by banks) and Treasury Bills (issued by RBI). In a predominantly institutional market, the key money market players are banks, financial institutions, insurance companies, mutual funds, primary dealers and corporates. In money market, activity levels of the Government and nongovernment debt vary from time to time. Instruments that comprise a major portion of money market activity include but not limited to:

- Overnight Call
- Tri Party Repo
- Repo/Reverse Repo Agreement
- Treasury Bills
- Government securities with a residual maturity of < 1 year.
- Commercial Paper
- Certificate of Deposit

Apart from these, there are some other options available for short tenure investments that include MIBOR linked debentures with periodic exit options and other such instruments. Though not strictly classified as Money Market Instruments, PSU / DFI / Corporate paper with a residual maturity of < 1 year, are actively traded and offer a viable investment option.

The market has evolved in past 2-3 years in terms of risk premia attached to different class of issuers. Bank CDs have clearly emerged as popular asset class with increased acceptability in secondary market. PSU banks trade the tightest on the back of comfort from majority government holding. Highly rated manufacturing companies also command premium on account of limited supply. However, there has been increased activity in papers issued by private/foreign banks/NBFCs/companies in high-growth sector due to higher yields offered by them. Even though companies across these sectors might have been rated on a same scale, the difference in the yield on the papers for similar maturities reflects the perception of their respective credit profiles.

The following table gives approximate yields prevailing on March 31, 2026 on some of the instruments and further illustrates this point.

Instrument	Current Yield range (%)
Tri-party Repo	6.10/6.25
Repo	6.25/6.50
3M T-bill	5.35/5.40
1Y T-bill	5.60/5.65
10Y G-sec	7/7.05
3m PSU Bank CD	7.20/7.25
3m Manufacturing co. CP	7.35/7.40
1Y PSU Bank CD	7.20/7.25
1Y NBFC CP	7.60/7.65
1Y Manufacturing co. CP	7.35/7.40
5Y AAA Institutional Bond	7.60/7.65
10Y AAA Institutional Bond	7.55/7.60

Source: Bloomberg

These yields are indicative and do not indicate yields that may be obtained in future as interest rates keep changing consequent to changes in macro-economic conditions and RBI policy. The price and yield on various debt instruments fluctuate from time to time depending upon the macro economic situation, inflation rate, overall liquidity position, foreign exchange scenario etc. Also, the price and yield vary according to maturity profile, credit risk etc.

B. What are the investment restrictions?

Pursuant to Regulations, specifically the Seventh Schedule and amendments thereto, the following investment restrictions are currently applicable to the Scheme:

1. The Scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer, which are rated not below investment grade by a credit rating agency authorized to carry out such activity under the SEBI Act, 1992. Such investment limit may be extended to 12% of the NAV of the Scheme with the prior approval of the Trustee and the Board of Directors of AMC.

Provided further that such limit shall not be applicable for investment in Government Securities, treasury bills and tri-party repo on government securities.

Note: According to the Asset Allocation of the Scheme, the indicative allocation of the Scheme to Debt and Money market instruments shall be in the range of 0% to 5% of the net assets of the Scheme, subject to conditions specified.

2. A mutual fund scheme shall not invest more than:
 - a. 10% of its NAV in debt and money market securities rated AAA; or
 - b. 8% of its NAV in debt and money market securities rated AA; or
 - c. 6% of its NAV in debt and money market securities rated A and below issued by a single issuer.

The above investment limits may be extended by up to 2% of the NAV of the scheme with prior approval of the Board of Trustees and Board of Directors of the AMC, subject to compliance with the overall 12% limit specified in clause 1 of Seventh Schedule of MF Regulation.

Note: According to the Asset Allocation of the Scheme, the indicative allocation of the Scheme to Debt and Money market instruments shall be in the range of 0% to 5% of the net assets of the Scheme, subject to conditions specified.

3. The Scheme shall not invest in unlisted debt instruments including commercial papers, except Government Securities and other money market instruments:

Note: According to the Asset Allocation of the Scheme, the indicative allocation of the Scheme to Debt and Money market instruments shall be in the range of 0% to 5% of the net assets of the Scheme, subject to conditions specified.

4. The Scheme shall not make any investment in:
 - a. any unlisted security of an associate or group company of the sponsor; or
 - b. any security issued by way of private placement by an associate or group company of the sponsor; or
 - c. the listed securities of group companies of the sponsor which is in excess of 25% of the net assets;.
5. The Mutual Fund shall get the securities purchased transferred in the name of the Fund on account of the concerned Scheme, wherever investments are intended to be of a long-term nature.
6. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities:

The scheme shall not engage in in short selling of securities or carry forward transactions.

The scheme shall not enter into derivatives transactions in a recognized stock exchange.

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

7. The Scheme shall not make any investment in any fund of funds scheme.
8. Pending deployment of the funds of the Scheme in securities in terms of the investment objective of the Scheme, the AMC may park the funds of the Scheme in short term deposits of scheduled commercial banks, subject to the guidelines issued by SEBI vide para 13.7 of its Master Circular for Mutual Funds, as may be amended from time to time.
9. The Scheme will comply with the following guidelines/restrictions for parking of funds in short term deposits:
 - "Short Term" for such parking of funds by the Scheme shall be treated as a period not exceeding 91 days. Such short-term deposits shall be held in the name of the Scheme.
 - The Scheme shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustee.
 - Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
 - The Scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.

- The Scheme shall not park funds in short term deposit of a bank which has invested in that Scheme. Further Trustees/ AMCs shall also ensure that the bank in which the Scheme has STD do not invest in the said scheme until the Scheme has STD with such bank.
- The AMC will not charge any investment management and advisory fees for funds parked in short term deposits of scheduled commercial banks.

However, the above provisions will not apply to term deposits placed as margins for trading in cash market.

10. The Scheme shall not advance any loans.

11. The Scheme shall not borrow except to meet temporary liquidity needs of the Scheme for the purpose of repurchase/redemption of Units or payment of interest and/or dividend to the Unit holders.

Provided that the Scheme shall not borrow more than 20% of the net assets of the individual Scheme and the duration of the borrowing shall not exceed a period of 6 month. The Scheme will comply with the other Regulations applicable to the investments of Mutual Funds from time to time.

12. Pursuant to para 4.4.6.(c) of SEBI master circular for mutual funds, following provisions shall be considered while replicating the underlying index, provided:

- For portfolio with residual maturity of greater than 5 years: Either +/-6 months or +/-10% of duration, whichever is higher

For a portfolio with residual maturity of up to 5 years: Either +/-3 months or +/-10% of duration, whichever is higher.

- However, at no point of time, the residual maturity of any security forming part of the portfolio shall be beyond the target maturity date of the Index Fund.

The Scheme will comply with the other Regulations applicable to the investments of Mutual Funds from time to time.

All the investment restrictions will be applicable at the time of making investments.

Apart from the investment restrictions prescribed under SEBI (MF) Regulations, the fund may follow any internal norms vis-à-vis limiting exposure to a particular scrip or sector, etc.

The AMC/Trustee may alter these above stated restrictions from time to time to the extent the Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments for mutual funds to achieve its respective investment objective.

C. Fundamental Attributes

Following are the Fundamental Attributes of the scheme, in terms of Para 1.9. of SEBI Master Circular for Mutual Funds:

(i) Type of a scheme

An open-ended Target Maturity index fund investing in constituents of CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028. Relatively High interest rate risk and Relatively Low Credit Risk.

(ii) Investment Objective

Main Objective: The investment objective of the scheme is to provide investment returns corresponding to the total returns of the securities as represented by the CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028 before expenses, subject to tracking errors.

There is no assurance that the investment objective of the Scheme will be achieved.

Investment Pattern: Please refer to Section – I Part – II A ‘How will the Scheme Allocate its Assets?’.

(iii) Terms of Issue

- Liquidity provisions such as listing, Repurchase, Redemption. ‘(Please refer to relevant provisions on listing, repurchase, redemption in Section II - Part II - Point G ‘Other Details’).
- Aggregate fees and expenses charged to the Scheme (Please refer to Section I – Part III C “Annual Scheme Recurring Expenses”).
- Any safety or guarantee net provided. – Not applicable for the Scheme

In accordance with Regulation 22(9) (C), read with clause 1.9 and 22.10 of SEBI Master Circular for Mutual Funds, the Trustees and AMC shall ensure that no change in the fundamental attributes of the Scheme(s) and the Plan(s) / Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme(s) and the Plan(s) / Option(s) thereunder and affect the interests of Unitholders is carried out unless:

- SEBI has reviewed and provided its comments on the proposal
- written communication (including digital modes such as email/sms etc.) about the proposed change is sent to each unit holder;
- details, as specified by the Board, are appropriately displayed on the website of asset management company; and
- The Unitholders are given an option for a period of atleast 30 calendar days to exit at the prevailing Net Asset Value without any exit load.

D. Index methodology - Disclosures regarding the index, index eligibility criteria, methodology, index service provider, index constituents, impact cost of the constituents.

About the Index

CRISIL-IBX 50:50 SDL Plus Gilt Index - June 2028 seeks to track the performance of large SDL and GILT securities maturing between 01 January 2028 to 30 June 2028. The index shall mature on 30 June 2028.

Asset Allocation

- SDL – 50%
- Gilt – 50%

The weights between asset classes may drift due to price movement and will be reset quarterly.

Features

- i. Total Return Index seeking to capture price and coupon returns of the underlying portfolio.
- ii. It's a target date index which follows a roll-down approach.
- iii. Government securities with a minimum outstanding of Rs. 25,000 crores, having the security with highest liquidity.
- iv. State issuers with a minimum outstanding of Rs. 1000 crores in the eligible period, having the security with highest liquidity.
- v. Index portfolio marked-to-market on a daily basis using CRISIL valuations.
- vi. Inception Date of Index: 02nd January 2023.

Key Characteristics

Replicability: The index constituents are valued on a daily basis. This lends the index a realistic approach by having the valuations close to the market levels.

The index is computed using the total return methodology including price return and coupon return.

Methodology

CRISIL IBX 50:50 Gilt Plus SDL Index – June 2028	
Target Date	30 th June 2028
Eligible Period for G-sec	Securities maturing in 12-month period ending 30 th June 2028
Eligible Period for SDL	Securities maturing in 12-month period ending 30 th June 2028

Asset Allocation	G-Sec: 50% SDL: 50%
Index objective: Seeks to track the performance of G-sec and SDL issuers near to the maturity date of the index. Index Features: - Government securities with a minimum outstanding of Rs. 25000 crores - State issuers with a minimum outstanding of Rs. 1,000 crores in the eligible period, having the security with highest liquidity	
Securities Selection Methodology.	
G-Sec	Security Selection: - Minimum Amount Outstanding should be Rs. 25000 crore for securities to be eligible for selection - Surrogate bonds (namely Food Corporation of India bonds, Oil bonds, Fertiliser bonds and UTI Special Bonds), STRIPS and Floating rate bonds shall be kept out of the purview of the selection process since these are quasi government bonds 2 most liquid securities will be selected on the basis of liquidity in the previous quarter as evaluated during the inception date of the index - The index constituents are valued on a daily basis using CRISIL Valuations Weighing Approach: - Weights to individual securities will be calculated in the ratio of amount outstanding (30% weightage) and liquidity score (70% weightage) as evaluated during the inception date of the index - Liquidity score will be calculated based on the volume traded (70%), number of trades (15%) and days traded (15%) in the previous quarter. Rebalancing: - The most 2 liquid securities shall be reviewed every quarter. - Eligible securities will be added on a quarterly basis and weights will be redistributed based on ratio of amount outstanding (30% weightage) and liquidity score (70% weightage). - Any cash flows accruing to the index on account of coupon cash flows, part redemption of the security or securities, will be reinvested on the same day in the index in the proportion of existing weights. - As the index includes securities that shall mature during the twelve month period ending on the final maturity date of the index, any proceeds from the redemption of securities prior to the final maturity date of the index shall be reinvested according to following waterfall approach – - The proceeds from security redemption will be reinvested in the longest maturity outstanding security and maturing on or just before the index maturity date. - In case a replacement in the form of outstanding security cannot be found for reinvestment then the proceeds from such redemption shall be reinvested in the remaining portfolio on the same date in the proportion of the existing weights. - In case if there are no eligible securities, then the proceeds from such redemption shall be reinvested in a T-Bill maturing on or just before the index maturity date. - If the last outstanding security (including T-Bill) in the index matures before the final index maturity date, all redemption proceeds shall be assumed to be re-invested in The Clearing Corporation of India Ltd.'s (CCIL) TREPS overnight rate for any subsequent days till the maturity of the index

	11. The relative weights of the Government securities will change due to price movement and will be reset during the quarterly rebalancing.
SDL	Issuer Selection: 1. All states with issuances in maturing in the eligible period will be shortlisted 2. Top 15 issuers as evaluated during the inception date of the index with a minimum total amount outstanding of Rs. 1,000 crores in the eligible period will be selected on the basis of liquidity. If less than 15 issuers are available, all issuers will be selected. 3. Liquidity score will be calculated based on the volume traded (70%), number of trades (15%) and days traded (15%) in the previous quarter. Security Selection: 1. For each issuer selected, security having highest liquidity as evaluated during the inception date of the index shall be selected, from securities maturing in 12-month period before the target date, and with minimum amount outstanding of Rs. 500 crores will be considered. 2. The index constituents shall be valued on a daily basis using CRISIL Valuations Weighing Approach: 1. Weights to individual securities will be calculated in the ratio of amount outstanding (30% weightage) and liquidity score (70% weightage) as on the base date of the index . 2. The weights may drift due to price movement and due to cash flows accruing on account of coupon cash flows, and will be reset on a quarterly basis. Rebalancing and Downgrade: 1. The most liquid security in each issuer will be reviewed during the quarter rebalancing. 2. Any cash flows accruing to the index on account of coupon cash flows, part redemption of the security or securities, will be reinvested on the same day in the index in the proportion of existing weights. 3. As the index includes securities that shall mature during the twelve month period ending on the final maturity date of the index, any proceeds from the redemption of securities prior to the final maturity date of the index shall be reinvested according to following waterfall approach – a. The proceeds from security redemption will be reinvested in the longest maturity outstanding security issued by the same issuer (state in case of SDL and Bond/money market instrument in case of corporate bond) and maturing on or just before the index maturity date. b. In case a replacement in the form of outstanding security of the same issuer cannot be found for reinvestment then the proceeds from such redemption shall be reinvested in the remaining portfolio on the same date in the proportion of the existing weights. c. In case it is not possible to reinvest as per the point number a and b stated above, then the proceeds from such redemption shall be reinvested in a T-Bill maturing on or just before the index maturity date. d. If the last outstanding security (including T-Bill) in the index matures before the final index maturity date, all redemption proceeds shall be assumed to be re-invested in The Clearing Corporation of India Ltd.'s (CCIL) TREPS overnight rate for any subsequent days till the maturity of the index.

	The effective date of the above rebalancing shall be first working day of the month or the quarter.
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Investment restrictions which are specific to the proposed scheme regarding the constituents of the index and weightages of each constituent of the index dated March 31, 2026 are mentioned below:

Index	Issue Name	Daily Weights
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Central Government 7.06% Taxable 10-Apr-2028	34.81%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Central Government 7.17% Taxable 08-Jan-2028	15.22%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Karnataka 8.03% Taxable 31-Jan-2028	5.35%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	West Bengal 8.09% Taxable 27-Mar-2028	3.91%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Uttar Pradesh 7.92% Taxable 24-Jan-2028	2.25%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Telangana 6.98% Taxable 22-Apr-2028	2.49%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Tamil Nadu 8.05% Taxable 18-Apr-2028	11.87%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Rajasthan 8.28% Taxable 14-Mar-2028	2.70%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Punjab 8.34% Taxable 30-May-2028	3.00%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Kerala 8.33% Taxable 30-May-2028	1.62%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Andhra Pradesh 7.7% Taxable 01-Mar-2028	2.11%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Jammu & Kashmir 8.0% Taxable 17-Jan-2028	0.38%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Haryana 8.2% Taxable 31-Jan-2028	1.81%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Gujarat 7.22% Taxable 14-Jun-2028	10.47%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Chattisgarh 7.79% Taxable 03-Jan-2028	0.47%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Bihar 7.89% Taxable 17-Jan-2028	1.03%
CRISIL-IBX 50:50 Gilt Plus SDL Index - June 2028	Assam 7.97% Taxable 18-Apr-2028	0.52%

Index Service Provider

CRISIL is a global analytics company, majority owned by S&P Global Inc., and a leading provider of ratings, data, research, analytics, and solutions. For complete methodology, please refer <https://www.crisil.com/content/dam/crisil/indices/crisil-indices-methodology-document.pdf>

E. Principles of incentive structure for market makers (for ETFs)

– Not Applicable

F. Floors and ceiling within a range of 5% of the intended allocation against each sub class of asset, as per para 14.5 of SEBI master circular for mutual funds (only for close ended debt schemes)

– Not Applicable

G. Other Scheme Specific Disclosures:

Listing and transfer of units	Listing The Scheme is an open ended scheme under which Sale and Repurchase will be made on a continuous basis and therefore listing on stock exchanges is not envisaged. However, the Trustee reserves the right to list the Units as and when considered necessary in the interest of Unit holders of the Fund. Transferability of units: Units unless otherwise restricted or prohibited shall be freely transferable by act of parties or by operation of law. Transfer of units will be subject to submission of valid
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	documents and fulfillment of the eligibility requirements by the unitholder/investor as stated under AMFI best Practice guideline No.135/BP/ 116 /2024-25 dated August 14, 2024 and AMC internal processes, if any. For more details refer to the SAI
Dematerialization of units	Investors shall have an option to receive allotment of Mutual Fund units in their demat account while subscribing to the Scheme in terms of the guidelines/procedural requirements as laid by the Depositories (NSDL/CDSL) from time to time. Investors desirous of having the Units of the Scheme in dematerialized form should contact the ISCs of the AMC/Registrar. Where units are held by investor in dematerialized form, the demat statement issued by the Depository Participant would be deemed adequate compliance with the requirements in respect of dispatch of statements of account. In case investors desire to convert their existing physical units (represented by statement of account) into dematerialized form or vice versa, the request for conversion of units held in physical form into Demat (electronic) form or vice versa should be submitted along with a Demat/Remat Request Form to their Depository Participants. In case the units are desired to be held by investor in dematerialized form, the KYC performed by Depository Participant shall be considered compliance of the applicable SEBI norms. Further, demat option shall also be available for SIP transactions. Units will be allotted based on the applicable NAV as per Scheme Information Document and will be credited to investors Demat Account as per the settlement calendar. Units held in Demat form are freely transferable in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time. Transfer can be made only in favour of transferees who are capable of holding units and having a Demat Account. The delivery instructions for transfer of units will have to be lodged with the Depository Participant in requisite form as may be required from time to time and transfer will be affected in accordance with such rules / regulations as may be in force governing transfer of securities in dematerialized mode. For details, Investors may contact any of the Investor Service Centres of the AMC.
Minimum Target amount	Not Applicable
Maximum Amount to be raised (if any)	Not Applicable
Dividend Policy (IDCW)	Under the IDCW option, the Trustee will have the discretion to declare the IDCW, subject to availability of distributable surplus calculated in accordance with the Regulations. The actual declaration of IDCW and frequency will inter-alia, depend on availability of distributable surplus calculated in accordance with SEBI (MF) Regulations and the decisions of the Trustee shall be final in this regard. There is no assurance or guarantee to the Unit holders as to the rate of IDCW nor that it will be paid regularly. The AMC/Trustee reserves the right to change the frequency of declaration of IDCW or may provide for additional frequency for declaration of IDCW. IDCW Distribution Procedure In accordance with Chapter 12 of SEBI Master Circular for Mutual Funds as amended from time to time, the procedure for distribution would be as under:

	1. Quantum of IDCW and the record date will be fixed by the Trustee. IDCW so decided shall be paid, subject to availability of distributable surplus. 2. Within one calendar day of the decision by the Trustees, AMC shall issue notice to the public communicating the decision including the record date. The record date shall be two working days from the date of publication in at least one English newspaper or in a newspaper published in the language of the region where the Head Office of the mutual fund is situated, whichever is issued earlier. 3. Record date shall be the date, which will be considered for the purpose of determining the eligibility of investors whose names appear on the register of Unit holders for receiving IDCW. 4. The notice will, in font size 10, bold, categorically state that pursuant to payment of IDCW, the NAV of the IDCW option of the Scheme would fall to the extent of payout and statutory levy (if applicable). 5. The NAV will be adjusted to the extent of IDCW distribution and statutory levy, if any, at the close of business hours on record date. 6. Before the issue of such notice, no communication indicating the probable date of IDCW declaration in any manner whatsoever will be issued by Mutual Fund. However, the requirement of giving notice shall not be applicable for IDCW options having frequency up to one month.
Allotment (Detailed procedure)	• On acceptance of the application for subscription, an allotment confirmation specifying the number of units allotted by way of e-mail and/or SMS within 5 business days from the date of receipt of transaction request/allotment will be sent to the Unit Holders registered e-mail address and/or mobile number. • In case of Unit Holders holding units in the dematerialized mode, the Fund will not send the account statement to the Unit Holders. The statement provided by the Depository Participant will be equivalent to the account statement. • For those Unit holders who have provided an e-mail address, the AMC will send the account statement by e-mail. • Unit holders will be required to download and print the documents after receiving e-mail from the Mutual Fund. Should the Unit holder experience any difficulty in accessing the electronically delivered documents, the Unit holder shall promptly advise the Mutual Fund to enable the Mutual Fund to make the delivery through alternate means. It is deemed that the Unit holder is aware of all security risks including possible third party interception of the documents and contents of the documents becoming known to third parties. • The Unit holder may request for a physical account statement by writing/calling the AMC/ISC/Registrar. In case of specific request received from the Unit Holders, the AMC/Fund will provide the Account Statement to the Investors within 5 business days from the receipt of such request. • In cases where the email does not reach the Unit holder, the Fund / its Registrar & Transfer Agents will not be responsible, but the Unit holder can request for fresh statement. The Unit holder shall from time to time intimate the Fund / its Registrar & Transfer Agent about any changes in his e-mail address.
Refund	Ongoing Offer period: The AMC will refund the subscription money to applicants whose applications are found to be incomplete, invalid or have been rejected for any other reason whatsoever in accordance with the AMFI best practice guidelines in the matter. The AMC will endeavor to refund such amounts within 5 business days from the date of purchase transactions as per the timestamp / applicable NAV, where the application form / online transaction is received along with the payment and the funds have been realized. Where the subscription amount and the application/ online transaction are received separately, the period of 5 business days shall be reckoned from the later of the date of identifying the remitter details, based on the credit provided by the Bank or receipt and time stamping of application/ online transaction.

	In the event of delay beyond 5 business days, the AMC in line with AMFI best practice guidelines on the matter, will pay interest at 15% per annum or such other rate of interest as may be prescribed from time to time.
Who can invest This is an indicative list and investors shall consult their financial advisor to ascertain whether the scheme is suitable to their risk profile.	The following persons (subject to, wherever relevant, purchase of unit of mutual funds, being permitted under respective constitutions, and relevant statutory regulations) are eligible and may apply for Subscription to the Unit of the Scheme: 1. Resident adult individuals either singly or jointly (not exceeding three) or on an Anyone or Survivor basis; 2. Hindu Undivided Family (HUF) through Karta; 3. Minor (as the first and the sole holder only) through a natural guardian (i.e. father or mother, as the case may be) or a court appointed legal guardian. There shall not be any joint holding with minor investments; 4. Partnership Firms; 5. Limited Liability Partnerships; 6. Proprietorship in the name of the sole proprietor; 7. Companies, Bodies Corporate, Public Sector Undertakings (PSUs), Association of Persons (AOP) or Bodies of Individuals (BOI) and societies registered under the Societies Registration Act, 1860 (so long as the purchase of Unit is permitted under the respective constitutions); 8. Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions; 9. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of requisite approvals wherever applicable)) and Private trusts authorised to invest in mutual fund schemes under their trust deeds; 10. Non-Resident Indians (NRIs) / Persons of Indian origin (PIOs) / Overseas Citizen of India (OCI) residing abroad on repatriation basis or on non-repatriation basis; 11. Foreign Portfolio Investor (FPI) registered with SEBI on repatriation basis. These investments shall be subject to the conditions prescribed by SEBI, RBI, Income Tax authorities and the AMC, from time to time; 12. Army, Air Force, Navy and other para-military units and bodies created by such institutions; 13. Scientific and Industrial Research Organisations; 14. Multilateral Funding Agencies / Bodies Corporate incorporated outside India with the permission of Government of India / RBI; 15. Provident/ Pension/ Gratuity Fund to the extent they are permitted; Other schemes of Axis Mutual Fund or any other mutual fund subject to the conditions and limits prescribed by SEBI Regulations; 16. Schemes of Alternative Investment Funds; 17. Trustee, AMC or Sponsor or their associates may subscribe to Units under the Scheme(s); 18. Such other person as maybe decided by the AMC from time to time. Subject to SEBI (Mutual Funds) Regulations, 2026, any application for subscription of units may be accepted or rejected in the sole and absolute discretion of the AMC/ Trustee company. The AMC/ Trustee company may also reject any application for subscription of units if the application is invalid, incomplete, or if the AMC/ Trustee company for any other reason does not believe that it would be in the interest of the scheme or its unitholders to accept such an application.
Who cannot invest	1. Any individual who is a foreign national or any other entity that is not an Indian resident under the Foreign Exchange Management Act, 1999 (FEMA Act) except where registered with SEBI as a FPI or otherwise explicitly permitted under FEMA Act/ by RBI/ by any other applicable authority. 2. Pursuant to RBI A.P. (DIR Series) circular no. 14 dated September 16, 2003, Overseas Corporate Bodies (OCBs) cannot invest in Mutual Funds. 3. NRIs residing in Non-Compliant Countries and Territories (NCCTs) as determined by the Financial Action Task Force (FATF), from time to time.

	4. U.S. Persons and Residents of Canada as defined under the applicable laws of U.S. and Canada except the following: - subscriptions received by way of lump sum / switches / systematic transactions received from Non-resident Indians (NRIs) / Persons of Indian origin (PIO) / Overseas Citizen of India (OCI) who at the time of such investment, are present in India and - FPIs 5. Such other persons as may be specified by AMC from time to time. These investors need to submit a physical transaction request along with such documents as may be prescribed by Axis Asset Management Company Ltd. ('AMC')/Axis Mutual Fund Trustee Ltd. ('the Trustee')/Axis Mutual Fund ('the Fund') from time to time. The AMC reserves the right to put the transaction requests on hold/reject the transaction request/reverse allotted units, as the case may be, as and when identified by the AMC, which are not in compliance with the terms and conditions notified in this regard. Axis Mutual Fund Trustee Limited/ the AMC /the Fund reserve the right to change/ modify the above provisions at a later date.
How to Apply and other details (where can you submit the filled up applications including purchase/redemption switches be submitted.)	Investors can undertake transactions in the Schemes of Axis Mutual Fund either through physical, online / electronic mode or any other mode as may be prescribed from time to time. Physical Transactions For making application for subscription / redemption / switches, application form and Key Information Memorandum may be obtained from / submitted to the Official Points of Acceptance (OPAs) of AMC or downloaded from the website of AMC viz. www.axismf.com. Online / Electronic Transactions Investors can undertake transactions via electronic mode through various online facilities offered by Axis AMC / other platforms specified by AMC from time to time. For name, address and contact no. of Registrar and Transfer Agent (R&T), email id of R&T, website address of R&T, official points of acceptance, collecting banker details etc. refer back cover page. Please note it is mandatory for unitholders to mention their bank account numbers in their applications/requests for redemption. Please refer to the SAI and Application form for the instructions.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Units once redeemed will be extinguished and will not be reissued.

Restrictions, if any, on the right to freely retain or dispose of units being offered.	Pledge/Lien of Units The Unit under the Scheme may be offered as security by way of a pledge / lien/charge in favour of scheduled banks, financial institutions, non-banking finance companies (NBFCs), or any other person. The AMC and / or the ISC will note and record such Pledged/liened Units. The AMC shall mark a pledge/lien only upon receiving the duly completed form and documents as it may require. Disbursement of such loans will be at the entire discretion of the bank / financial institution / NBFC or any other person concerned and the Mutual Fund assumes no responsibility thereof. The Pledger/ lienor will not be able to redeem/Switch-out Units that are pledged/liened until the entity to which the Units are pledged/liened provides written authorisation to the Mutual Fund that the pledge / lien charge may be removed. As long as Units are pledged/liened, the Pledgee/lienec will have complete authority to redeem / Switch-out such Units. IDCW declared on Units under lien/pledge will be paid / re-invested to the credit of the Unit Holder and not the lien holder unless specified otherwise in the lien letter. If there are subsisting credit facilities secured by a duly created pledge/lien, I, the nominee(s) or legal heirs / legal representative(s) shall be required to obtain a due discharge certificate from the creditors at the time of transmission of units. For NRIs, the Scheme may mark a lien on Units in case documents which need to be submitted are not given in addition to the application form and before the submission of the redemption / Switch-out request. The Units held in demat mode can be pledged/ liened as per the provisions of Depositories Act and Depositories Rules and Regulations. However, the AMC reserves the right to change operational guidelines for pledge/ lien on Units from time to time. Suspension/Restriction on Redemption of Units of the Scheme Subject to the approval of the Boards of the AMC and of the Trustee and subject also to necessary communication of the same to SEBI, the redemption of / switch-out of Units of Scheme, may be temporarily suspended/ restricted. In accordance with Para 5.3 of SEBI Master Circular on Mutual Funds as amended from time to time and subject to prevailing regulations, restriction on/suspension of redemptions / switch-out of Units of the Scheme, may be imposed when there are circumstances leading to systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets such as: Liquidity issues: when market at large becomes illiquid affecting almost all securities rather than any issuer specific security; Market failures, exchange closures: when markets are affected by unexpected events which impact the functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies; Operational issues: when exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out). Restriction on / suspension of redemption of Units of the Scheme may be imposed for a specified period of time not exceeding 10 working days in any 90 days period. When restriction on / suspension of redemption of Units of the Scheme is imposed, the following procedure shall be applied: - No redemption / switch-out requests upto Rs. 2 lakhs shall be subject to such restriction.
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	ii. Where redemption / switch-out requests are above Rs. 2 lakhs, the AMC shall redeem the first Rs. 2 lakhs without such restriction and remaining part over and above Rs. 2 lakhs shall be subject to such restriction. In addition to the above, the AMC / Trustee may restrict / suspend redemptions / switch-out of Units of the Scheme pursuant to direction/ approval of SEBI. In case of any of the above eventualities, the general time limits for processing requests for redemption of Units will not be applicable. Also refer to the paragraph 'Suspension of Purchase and Redemption of Units' in the Statement of Additional Information.
Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	Subscriptions/Purchases including Switch - ins: The following cut-off timings shall be observed by the Mutual Fund in respect of purchase of units of the Scheme and the following NAVs shall be applied for such purchase: 1. where the application is received upto 3.00 pm on a Business day and funds are available for utilization before the cut-off time – the closing NAV of the Business day shall be applicable; 2. where the application is received after 3.00 pm on a Business day and funds are available for utilization on the same day or before the cut-off time of the next Business Day - the closing NAV of the next Business Day shall be applicable; 3. irrespective of the time of receipt of application, where the funds are not available for utilization before the cut-off time - the closing NAV of Business day on which the funds are available for utilization shall be applicable. For determining the applicable NAV for allotment of units in respect of purchase / switch in the Scheme, it shall be ensured that: i. Application is received before the applicable cut-off time. ii. Funds for the entire amount of subscription/purchase as per the application are credited to the bank account of the Scheme before the cut-off time. iii. The funds are available for utilization before the cut-off time. The aforesaid provisions shall also be applicable to systematic transactions like Systematic Investment Plan, Systematic Transfer Plan, etc offered by scheme. Redemptions including Switch - outs: The following cut-off timings shall be observed by the Mutual Fund in respect of Repurchase of units: a. where the application received upto 3.00 pm – closing NAV of the day of receipt of application; and b. an application received after 3.00 pm – closing NAV of the next Business Day. The above mentioned cut off timing shall also be applicable to transactions through the online trading platform. In case of Transaction through Stock Exchange Infrastructure, the Date of Acceptance will be reckoned as per the date & time; the transaction is entered in stock exchange's infrastructure for which a system generated confirmation slip will be issued to the investor.
Ongoing price for subscription (purchase)/switch-in (from other schemes/plans of	At the Applicable NAV SEBI vide Para 11.7.1 of Master Circular for Mutual Funds has decided that there shall be no Entry Load for all Mutual Fund schemes has decided that there shall be no entry Load for all Mutual Fund Schemes. Hence, no entry load is levied for subscription

the mutual fund) by investors. This is the price you need to pay for purchase/switch-in.	transactions by the Scheme. Methodology of calculating subscription price: Subscription Price = Applicable NAV*(1+Entry Load, if any) Example: If the Applicable NAV is Rs. 10, Entry Load is NIL then the subscription price will be: = Rs. 10* (1+NIL) = Rs. 10
Ongoing price for redemption (sale) /switch outs (to other schemes/plans of the Mutual Fund) by investors. This is the price you will receive for redemptions/switch outs.	At the Applicable NAV subject to prevailing Exit Load. Ongoing price for redemption /Switch out (to other Schemes/Plans of the Mutual Fund) is price which a Unit holder will receive for redemption/Switch-outs. During the continuous offer of the Scheme, the Unit holder can redeem the Units at Applicable NAV, subject to payment of Exit Load, if any. Methodology of calculating repurchase price: Redemption Price = Applicable NAV*(1-Exit Load, if any) Example: If the Applicable NAV is Rs. 10, Exit Load is 2% then redemption price will be: = Rs. 10* (1-0.02) = Rs. 9.80 Investors/Unit holders should note that the AMC/Trustee has right to modify existing Load structure and to introduce Loads subject to a maximum limits prescribed under the SEBI Regulations. Any change in Load structure will be effective on prospective basis and will not affect the existing Unit holder in any manner. However, the Mutual Fund will ensure that the Redemption Price will not be lower than 97% of the Applicable NAV. The Purchase Price shall be at applicable NAV.
Minimum amount for purchase / redemption / switches	Refer Section I – Part I for Minimum amount for purchase/redemption/switches. Minimum Redemption Amount/Switch Out There will be no minimum redemption criterion. The Redemption / Switch-out would be permitted to the extent of credit balance in the Unit holder's account of the Plan(s) / Option(s) of the Scheme (subject to completion of Lock-in period or release of pledge / lien or other encumbrances). The Redemption / Switch-out request can be made by specifying the rupee amount or by specifying the number of Units of the respective Plan(s) / Option(s) to be redeemed. In case a Redemption / Switch-out request received is for both, a specified rupee amount and a specified number of Units of the respective Plan(s)/ Option(s), the specified number of Units will be considered the definitive request. In case of Units held in dematerialized mode, the Unit Holder can give a request for Redemption only in number of Units which can be fractional units also. Depository participants of registered Depositories can process only redemption request of units held in demat mode. The AMC/ Trustee reserves the right to change/ modify the terms of minimum redemption amount/switch-out.
Accounts Statements	The AMC shall send an allotment confirmation specifying the units allotted by way of email and/or SMS within 5 working days of receipt of valid application/transaction to the Unit holders registered e-mail address and/ or mobile number (whether units are held in demat mode or in account statement form). The AMC/RTA shall dispatch a Consolidated Account Statement (CAS) detailing all

	the transactions across all mutual funds and holding at the end of the month shall be sent to the Unit holders in whose folio(s) transaction(s) have taken place during the month by mail or email on or before 15th of the succeeding month. For investor having demat account, the depositories shall dispatch a monthly consolidated statement with details across all schemes of mutual funds and securities held in dematerialized form across demat accounts and dispatch the same to investors who have opted for delivery via electronic mode (e-CAS) by the 12th day from the month end and to investors who have opted for delivery via physical mode by the 15th day from the month end. For folios where there are no transactions during the half – year, the AMC/RTA shall dispatch a half – yearly CAS at the end of every six months (i.e. September/March) on or before the 21st day of the succeeding month for holdings across all mutual funds at the end of the half-year. For folios where there are no transactions during the half – year , the depositories shall dispatch a consolidated statement (for investors having a demat account) i.e. half-yearly CAS at the end of every six months (i.e. September/ March) to investors that have opted for e-CAS on or before the 18th day of April and October and to investors who have opted for delivery via physical mode by the 21st day of April and October to all investors providing the prescribed details across all schemes of mutual funds and securities held in dematerialized form across demat accounts, if applicable For further details, refer SAI.
Dividend/ IDCW	The warrants/cheque/demand draft shall be dispatched to the Unit holders within seven working days from the record date. The AMC shall be liable to pay interest to the Unit holders at 15% p.a. or such other rate as may be prescribed by SEBI from time to time, in the event of failure of despatch of dividend payments within the stipulated time period calculated from the record date.
Redemption	The redemption or repurchase proceeds shall be dispatched to the unitholders within three working days from the date of redemption or repurchase. For list of exceptional circumstances refer para 15.3.3 of SEBI Master Circular for Mutual Funds. For detailed procedure on how to redeem, kindly refer SAI.
Bank Mandate	It is mandatory for investors to mention bank account details on the form. Applications without this information are liable to be rejected. The Mutual Fund / AMC reserve the right to hold redemption proceeds in case requisite bank details are not submitted.
Delay in payment of redemption / repurchase proceeds / dividend	The Asset Management Company shall be liable to pay interest to the unitholders at rate as specified vide para 15.4 of SEBI Master Circular for Mutual Funds by SEBI for the period of such delay. The AMC shall pay interest to the Unit holders at 15% or such other rate as may be prescribed by SEBI from time to time, in case the Redemption / Repurchase proceeds are not made within three (3) working Days of the date of Redemption / Repurchase. However, the AMC will not be liable to pay any interest or compensation or any amount otherwise, in case the AMC / Trustee is required to obtain from the Investor / Unit holders verification of identity or such other details relating to Subscription for Units under any applicable law or as may be requested by a Regulatory Agency or any government authority, which may result in delay in processing the application.

Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount	As per Para 15.5 of SEBI Master Circular on Mutual Funds as amended from time to time, the unclaimed Redemption and dividend amounts shall be deployed by the Fund in money market instruments only. The unclaimed Redemption and IDCW amounts shall be deployed in such other instruments/securities as maybe permitted from time to time. The investment management fee charged by the AMC for managing such unclaimed amounts shall not exceed 50 basis points. The circular also specifies that investors who claim these amounts during a period of three years from the due date shall be paid at the prevailing NAV. Thus, after a period of three years, this amount can be transferred to a pool account and the investors can claim the said amounts at the NAV prevailing at the end of the third year. In terms of the circular, the onus is on the AMC to make a continuous effort to remind investors through letters to take their unclaimed amounts. The details of such unclaimed amounts shall be disclosed in the annual report sent to the Unit Holders. Further, according to para 15.5 of SEBI master circular for mutual fund the unclaimed Redemption and IDCW amounts may be deployed in separate plan of Liquid scheme/Money market mutual fund scheme floated by Mutual Funds specifically for deployment of the unclaimed Redemption and dividend amounts.
Disclosure w.r.t investment by minors	Following is the process for investments made in the name of a Minor through a Guardian: - • Payment for investment by any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian. • Mutual Fund will send an intimation to Unit holders advising the minor (on attaining majority) to submit an application form along with prescribed documents to change the status of the account from 'minor' to 'major'. • All transactions / standing instructions / systematic transactions etc. will be suspended i.e. the Folio will be frozen for operation by the guardian from the date of beneficiary child completing 18 years of age, till the status of the minor is changed to major. Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new bank account. • No investments (lumpsum/SIP/ switch in/ STP in etc.) in the scheme would be allowed once the minor attains majority i.e. 18 years of age till the status of the minor is changed to major.
Any other disclosure in terms of Consolidated Checklist on Standard Observations	Nil

III. Other Details

A. In case of Fund of Funds Scheme, Details of Benchmark, Investment Objective, Investment Strategy, TER, AUM, Year wise performance, Top 10 Holding/ link to Top 10 holding of the underlying fund should be provided

– Not Applicable

B. Periodic Disclosures

Monthly Portfolio Disclosures	The AMC will disclose the portfolio of the Scheme (alongwith ISIN) as on the last day of the month on the website of the Mutual Fund and AMFI within 10 days from the close of each month in a user friendly and downloadable spreadsheet format. Further, the AMC shall send monthly statements of scheme portfolio to unitholders whose email addresses are registered via email within the timelines specified.
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	The AMC shall also provide a link to investors to their registered mail to enable the investor to directly view/download only the portfolio of Schemes subscribed by the respective investor, along with the scheme risk-o-meter, name of benchmark and risk-o-meter of benchmark. The AMC shall issue a notification on its website, informing about the hosting of the monthly of its scheme's portfolios on its respective website and on the website of AMFI. The investors can obtain a physical copy of the statement of its scheme portfolio, without charging any cost, on specific request received from a unit holder. The AMC will provide a dashboard, in a comparable, downloadable (spreadsheet) and machine readable format, providing performance and key disclosures like Scheme's AUM, investment objective, expense ratios, portfolio details, scheme's past performance etc. on website. For details, please refer our website: https://www.axismf.com/statutory-disclosures
Annual Report	The scheme wise annual report, in machine readable format, shall be hosted on the website of the AMC and on the website of AMFI. The AMC shall e-mail the scheme annual reports or abridged summary thereof, in machine readable formats, to all such unit holders, whose email addresses are registered with the Mutual Fund, within 4 months from the date of closure of the relevant financial year. The AMC shall send an email/SMS to all unitholders regarding the hosting of scheme wise annual report on their website and on the website of AMFI. Further, AMC shall provide a physical copy of the abridged summary of the Annual Report, on a specific request received from a unitholder. For details, please refer our website: https://www.axismf.com/statutory-disclosures
Risk-o-meter and Benchmark Risk-o-meter	The AMC shall review Risk-o-meters on a monthly basis based on evaluation of risk level of Scheme's month end portfolio. Any change in risk-o-meter of the scheme or its benchmark shall be communicated by way of Notice cum Addendum and by way of an e-mail or SMS to unitholders of that particular scheme. Investors may also refer to the website/portfolio disclosure for the latest Risk-o-meter of the Scheme.
Scheme Summary Document	The AMC has provided on its website Scheme Summary Document which is a standalone scheme document for all the Schemes which contains all the details of the Scheme viz. Scheme features, Fund Manager details, investment details, investment objective, expense ratios, portfolio details, etc. For details, please refer our website: https://www.axismf.com/statutory-disclosures
"Tracking Error & Tracking Difference"	The tracking error i.e. the annualised standard deviation of the difference in daily returns between the underlying index and the NAV of the scheme based on past one year rolling over data (For schemes in existence for a period of less than one year, annualized standard deviation shall be calculated based on available data) shall not exceed 2% or as may be prescribed by regulations from time to time. In case of unavoidable circumstances in the nature of force majeure which are beyond the control of the AMCs, the tracking error may exceed 2%, and the same shall be brought to the notice of Trustees with corrective actions taken by the AMC, if any. Tracking difference - the underlying Scheme shall also disclose the tracking difference i.e. the annualized difference of daily returns between the index and the NAV of the Schemeshall also be disclosed on the website of the AMC and AMFI, on a monthly basis, for tenures 1 year, 3 year, 5 year, 10 year and since the date of allotment of units.

Disclosure of Potential Risk Class (PRC) Matrix	Pursuant to the provisions of para 6.18 of SEBI Master Circular of Mutual Funds, all debt schemes are required to be classified in terms of a Potential Risk Class matrix consisting of parameters based on maximum interest rate risk (measured by Macaulay Duration (MD) of the scheme) and maximum credit risk (measured by Credit Risk Value (CRV) of the scheme). Mutual Funds are required to disclose the PRC matrix (i.e. maximum risk that a fund manager can take in a Scheme) along with the mark for the cell in which the Scheme resides on the front page of initial offering application form, SID, KIM, common application form and scheme advertisements in the manner as prescribed in the said circular. The scheme would have the flexibility to take interest rate risk and credit risk below the maximum risk as stated in the PRC matrix. Subsequently, once a PRC cell selection is done by the Scheme, any change in the positioning of the Scheme into a cell resulting in a risk (in terms of credit risk or duration risk) which is higher than the maximum risk specified for the chosen PRC cell, shall be considered as a fundamental attribute change of the Scheme in terms of Regulation 18(15A) of SEBI (Mutual Fund) Regulations, 1996. The Mutual Funds shall be required to inform the unitholders about the PRC classification and subsequent changes, if any, through SMS and by providing a link on their website referring to the said change. The Mutual Fund/ AMC shall also publish the PRC Matrix in the scheme wise Annual Reports and Abridged summary. Further as stated in SEBI circular dated May 23, 2022 the positioning of the Index Fund in the Potential Risk Class (PRC) matrix shall be in the same cell as that of positioning of the index in the PRC matrix.
Disclosure Norms as per para 4.5.6 SEBI Master Circular for mutual funds.	A. The Index Fund shall disclose the following on monthly basis: - Name and exposure to top 7 issuers and stocks respectively as a percentage of NAV of the scheme - Name and exposure to top 7 groups as a percentage of NAV of the scheme. - Name and exposure to top 4 sectors as a percentage of NAV of the scheme. Change in constituents of the index, if any, shall be disclosed on the AMC website (i.e. www.axismf.com) on the day of change.
Disclosure of Debt Index Replication Factor	The AMC shall disclose Debt Index Replication Factor of the underlying index by the portfolio of the Scheme on it's website www.axismf.com .
Any disclosure in terms of consolidated checklist of standard observations	Nil

C. Transparency/NAV Disclosure

The AMC will calculate and disclosed on all the Business Days. The AMC shall update the NAVs on the website Association of Mutual Funds in India - AMFI (www.amfiindia.com) before 11.00 p.m. on every Business Day and shall also update the NAVs on the website of AMC (www.axismf.com) for a given business day.

If the NAVs are not available before the commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAV.

Information regarding NAV can be obtained by the Unit holders / Investors by calling or visiting the nearest ISC.

D. Transaction charges and stamp duty

Transaction Charges- Not Applicable

Stamp Duty

Pursuant to Notification No. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019, stamp duty @0.005% of the transaction value would be levied on applicable mutual fund

Particulars	Taxability in the hands of Individuals / Non-corporates / Corporates	
	Resident	Non-Resident
Tax on distributed income (dividend income)	Taxed in the hands of unit holders at applicable rate under the provisions of the Income-tax Act, 2025 ("Act") (plus applicable surcharge and health and education cess)	Taxed in the hands of unit holders at the rate of 20% u/s 207/ 210 of the Act (plus applicable surcharge and health and education cess)
Capital Gains on Specified Mutual Funds irrespective of period of holding (Refer Note 2)	Will be taxed at the applicable rates depending upon the slab of each individual (plus applicable surcharge and health and education cess)	Will be taxed at the applicable rates depending upon the slab of each individual (plus applicable surcharge and health and education cess)

transactions.

Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase transactions (including IDCW reinvestment) to the unitholders would be reduced to that extent.

For further details on Stamp Duty, please refer SAI.

E. Associate Transactions

- Please refer to Statement of Additional Information (SAI).

F. Taxation

- For details on taxation please refer to the clause on Taxation in the SAI apart from the following:
The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors / authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.

Note –

1. Axis Mutual Fund is a Mutual Fund registered with the Securities & Exchange Board of India and hence the entire income of the Mutual Fund will be exempt from income tax in accordance with the provisions of section 11 read with Schedule VII, Table Sl. No. 20 of the Act.

A 'specified mutual fund' as per section 76(5)(b) of the Act has been defined as:

- (i) a mutual fund scheme which invest more than sixty five percent of its total proceeds in debt and money market instruments; or
- (ii) a fund which invests sixty-five per cent or more of its total proceeds in units of fund referred

above.

The aforesaid definition is applicable to units which will be sold from 1 April 2025.

2. Applicable rates for individual, corporates and non-corporates are as under:

Particulars	Income slab	Rate of tax
Individual/ Hindu Undivided Family (HUF)/ AOP/ BOI#	Where total income for a tax year (April to March) is less than or equal to Rs 2,50,000* (the basic exemption limit)	Nil
	Where such total income is more than Rs 2,50,000* but is less than or equal to Rs 5,00,000	5% of the amount by which the total income exceeds Rs 2,50,000*
	Where such total income is more than Rs 5,00,000* but is less than or equal to Rs 10,00,000	Rs 12,500 plus 20% of the amount by which the total income exceeds Rs 5,00,000*
	Where such total income is more than Rs 10,00,000	Rs 1,12,500 plus 30% of the amount by which the total income exceeds Rs 10,00,000
Co-operative society	Where total income for a tax year (April to March) is less than or equal to Rs 10,000	10% of the total income
	Where such total income is more than Rs 10,000 but is less than or equal to Rs 20,000	Rs 1,000 plus 20% of the amount by which the total income exceeds Rs 10,000
	Where the total income exceeds Rs 20,000	Rs 3,000 plus 30% of the amount by which the total income exceeds Rs 20,000
Co-operative society availing concessional tax rate benefit (subject to prescribed conditions) under section 203 of the Act	22%	
Co-operative society availing concessional tax rate benefit (subject to prescribed conditions) under section 204 of the Act	15%	
Domestic Corporate (where the total turnover or gross receipts of such company for tax year 2024-25 exceeds Rs 400 crores)/ Partnership firm/ LLP/ Local authority/ FPIs	30%	
Domestic company, where the total turnover or gross receipts of such company for tax year 2024-25 does not exceed Rs 400 crores	25%	
Domestic company availing concessional tax rate benefit (subject to prescribed conditions) under section 200 of the Act	22%	
Domestic company engaged solely in the business of	15%	

Particulars	Income slab	Rate of tax
manufacture/ production and availing concessional tax rate benefit (subject to prescribed conditions) under section 201 of the Act		
AOP/ BOI	30% or such higher rate of tax applicable to the individual members of the AOP/ BOI	
Foreign Corporates	35%	
FPIs	30%	

*In case of resident individuals of age 60 years or more, but less than 80 years, the basic exemption limit is Rs 3,00,000. Income between Rs 3,00,000 and Rs 500,000 will be taxable at the rate of 5%.

In case of resident individuals of age 80 years or more, the basic exemption limit is Rs 5,00,000. Income exceeding Rs 5,00,000 but less than or equal to Rs 10,00,000 will be taxable at the rate of 20%.

#Section 202 of the Act provides individuals and HUFs to pay tax in respect of their total income at the following rates (default regime):

Income slab	Tax rate
Where total income for a tax year (April to March) is less than or equal to Rs 4,00,000 (the basic exemption limit)	Nil
Where such total income is more than Rs 4,00,000 but is less than or equal to Rs 8,00,000	5% of the amount by which the total income exceeds Rs 4,00,000
Where such total income is more than Rs 8,00,000 but is less than or equal to Rs 12,00,000	Rs 20,000 plus 10% of the amount by which the total income exceeds Rs 8,00,000
Where such total income is more than Rs 12,00,000 but is less than or equal to Rs 16,00,000	Rs 60,000 plus 15% of the amount by which the total income exceeds Rs 12,00,000
Where such total income is more than Rs 16,00,000 but is less than or equal to Rs 20,00,000	Rs 1,20,000 plus 20% of the amount by which the total income exceeds Rs 16,00,000
Where such total income is more than Rs 20,00,000 but is less than or equal to Rs 24,00,000	Rs 2,00,000 plus 25% of the amount by which the total income exceeds Rs 20,00,000
Where such total income is more than Rs 24,00,000	Rs 3,00,000 plus 30% of the amount by which the total income exceeds Rs 24,00,000

Further, as per the section 156 of the Act, the threshold of total income for claiming the rebate under concessional tax regime (i.e. default regime) in case of resident individual is Rs 12,00,000 and the limit of rebate is Rs 60,000. However, the said rebate is not available on incomes chargeable to tax at special rates (for eg. capital gains under section 196, 197, etc.).

- Surcharge at the following rate to be levied in case of individual / HUF/ non-corporate non-firm unit holders:

Income	Individual/ HUF / non-corporate non-firm unit holders
(a) Above Rs 50 lakh upto Rs 1 crore (including dividend income and capital gains income under section 196, 197 and 198 of the Act)	10%
(b) Above Rs 1 crore upto Rs 2 crores (including dividend income and	15%

capital gains income under section 196, 197 and 198 of the Act)	
(c) Above Rs 2 crores upto Rs 5 crores [excluding dividend income (dividend received from domestic companies only) and capital gains income under section 196, 197 and 198 of the Act]	25%
(d) Above Rs 5 crores [excluding dividend income (dividend received from domestic companies only) and capital gains income under section 196, 197 and 198 of the Act]	37%*
(e) Above Rs 2 crores [including dividend income (dividend received from domestic companies only) and capital gains income under section 196, 197 and 198 of the Act]] but not covered in point (c) and (d) above	15%

*Surcharge rate shall not exceed 25% in case of individual and HUF opting for new tax regime under section 202 of the Act.

4. Surcharge rates for Companies

Total Income	Rate of Surcharge for Domestic companies*	Rate of Surcharge for Foreign Companies
Above Rs 1 crore upto Rs 10 crores	7%	2%
Above Rs 10 crores	12%	5%

*Surcharge rate shall be 10% in case domestic companies opting for taxation at lower tax rate (viz. 15% or 22%) under section 200 and section 201 of the Act on any income earned.

In case of firm with total income exceeding Rs.1 crore, surcharge rate shall be 12%.

5. Health and Education cess @ 4% on aggregate of base tax and surcharge.
6. Withholding of Taxation by Mutual Fund will be as per applicable withholding tax rate.
7. All the above non-resident investors may also claim the tax treaty benefits available, if any.

For further details on taxation please refer to the clause on Taxation in the SAI.

G. Rights of Unitholders

- Please refer to SAI for details.

H. List of official points of acceptance

: For Details of official points of acceptance, please refer our website: <https://www.axismf.com/statutory-disclosures>

I. Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations for which action may have been taken or is in the process of being taken by any Regulatory Authority

For details, please refer our website: <https://www.axismf.com/statutory-disclosures>

The Scheme under this Scheme Information Document was approved by the Trustee Company on April 20, 2022. The Trustee has ensured that the Scheme is a new product offered by Axis Mutual Fund and is not a minor modification of its existing schemes.

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

For and on behalf of Axis Asset Management Company

Sd/-

Gop Kumar Bhaskaran

**Managing Director &
Chief Executive Officer
Date: April 30, 2026**

One Lodha Place, 22nd & 23rd Floor, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, Pin Code – 400013

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The Sponsor - Axis Bank Limited is not liable or responsible for any loss or shortfall resulting from the operation of the scheme.

Mutual Fund Investments are subject to market risks, read all scheme related documents carefully.